

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## WEST ZONE BENCH, PUNE

## APPEAL NO. 147 OF 2025 (WZ)

## IN THE MATTER OF:

Mathkiya Ibrahimbhai Usmanbhai

... Appellant

## Versus

MoEF &amp; CC &amp; Ors.

... Respondents

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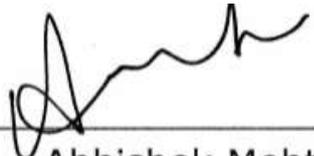
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PLACE: Ahmedabad

DATE: 23.03.2026

  
 \_\_\_\_\_  
 Abhishek Mehta  
 Advocate for the Appellant

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WEST ZONE BENCHAT PUNE

APPEAL NO. 147 OF 2025 (WZ)



Mathkiya Ibrahimbai Usmanbai

...Appellant

Versus

Ministry of Environment Forest and  
Climate Change & ors.

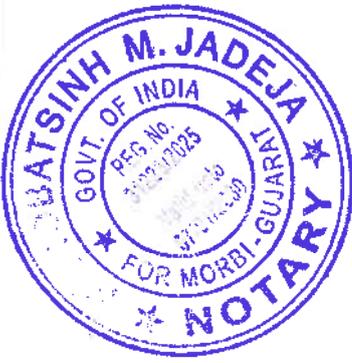
... Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF APPELLANT**

I, Mathakiya Ibrahimbai Usmanbai, Adult, Indian Inhabitant, residing at Village Tithva, Taluka Wankaner, District Morbi, Gujarat, the Appellant above named, do hereby solemnly affirm and state on oath as under:

1. I say that I am the Appellant in the present proceedings and am fully conversant with the facts and circumstances of the case and am therefore competent to file the present additional affidavit.
2. I say that the present affidavit is being filed to place before this Hon'ble Tribunal the events as they have transpired from the stage prior to the passing of the impugned order till the present stage, along with the material placed by the Appellant from time to time

*Mathkiya U. Usmanbai*



and the compliance undertaken pursuant to the directions of this Hon'ble Tribunal as well as the Respondent No. 2 SEIAA itself, inasmuch as the report filed on behalf of the Respondent No. 2 SEIAA does not, with utmost respect, reflect the entirety of the factual position emerging from the record.

3. I say that at the very threshold it requires to be clarified that the present case is not one where the lease area forms part of any notified Reserved Forest, and the controversy has at all times been confined to the question as to what is the actual distance of the lease area from the forest boundary, which aspect, as will be evident from the record placed hereinafter, stands consistently verified through successive and independent official processes.
4. I say that even prior to the passing of the impugned order, the Appellant, being conscious of the issue which may arise with respect to the location of the lease area, had approached the competent Forest Department by way of communication dated 17.02.2025 and thereafter by further communication dated 06.03.2025 requesting verification of the lease area vis-à-vis the nearest forest boundary, and pursuant thereto the Forest Department carried out site inspection in presence of the concerned officials with the aid of GPS verification, and upon such inspection issued a communication recording that the lease area

*Batsinh M. Jadeja*



does not fall within forest land and is situated at a distance of approximately 65 meters from the forest boundary / Reserved Forest at Mouje Tithva, thereby placing the factual position on record through a competent statutory authority after site verification, and a copy of the said communication dated 06.03.2025 is already annexed and marked as Annexure A -19 Colly (Pg No. 561-563) to the captioned Appeal.

5. I say that thereafter the Respondent No. 2 SEIAA proceeded to pass the impugned order dated 27.03.2025 rejecting the proposal, inter alia on the basis of portal-based mapping and perceived proximity to forest area, and being aggrieved thereby the Appellant preferred the present Appeal before this Hon'ble Tribunal.
6. I say that when the Appeal came to be considered by this Hon'ble Tribunal on 23.06.2025, this Hon'ble Tribunal was pleased to take note of the Forest Department communication recording that the lease area was found to be at a distance of approximately 65 meters from the forest boundary, and it is in that backdrop that the Appeal came to be admitted and a copy of the said order is annexed hereto and marked as **Annexure A-1**.

*IBS V. M...*



7. I say that thereafter, when the matter came to be listed on 20.08.2025, it was pointed out on behalf of the Appellant that the issue involved in the present Appeal is identical to the issue involved in the connected batch matters, and this Hon'ble Tribunal was pleased to record the same and direct the Appellant to approach SEIAA for reconsideration after granting opportunity of hearing, thereby bringing the present Appeal within the same stream of adjudication as the connected matters, and a copy of the said order is annexed hereto and marked as **Annexure A-2**.

8. I say that, in pursuance of and in strict compliance with the aforesaid direction of this Hon'ble Tribunal, the Appellant submitted a detailed representation dated 01.09.2025 before SEIAA, setting out the entire factual background and relevant circumstances of the case. In the said representation, specific reliance was placed on the communication dated 06.03.2025 issued by the Forest Department, which unequivocally indicates that the lease area does not fall within forest land and is situated at a distance of approximately 65 meters from the forest boundary. I say that the said representation was duly received and acknowledged by SEIAA on 01.09.2025, thereby evidencing prompt, bona fide and due compliance on the part of the Appellant with the directions issued by this Hon'ble Tribunal. A

*Ilseem V. Manu*



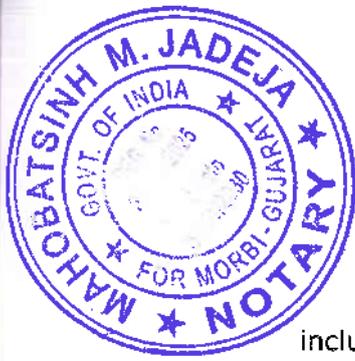
copy of the said representation is annexed hereto and marked as **Annexure A-3.**

9. I say that thereafter SEIAA issued communication dated 12.09.2025 granting opportunity of personal hearing in compliance of the order dated 20.08.2025 passed by this Hon'ble Tribunal, and the Appellant appeared for hearing on 16.09.2025 and placed all relevant material before the authority, including the Forest Department verification, the GPS-based inspection and the factual position as regards the distance of the lease area from the forest boundary, and a copy of the said communication along with documents submitted by the present Appellant are annexed hereto and marked as **Annexure A-4.**

10. I say that at the time of hearing held on 16.09.2025 before the Respondent No. 2 SEIAA, the present Appellant through its consultant made detailed presentation. Annexed hereto and marked as **Annexure A-5** is the copy of presentation submitted before the Respondent No. 2 SEIAA.

11. I say that upon the hearing being conducted, and as certain queries were raised by the Respondent No. 2 SEIAA with regard to the precise coordinates and the manner of measurement, the Appellant submitted a further detailed communication dated 24.09.2025 enclosing all the concerned documentary evidence

IBSM U. Mankar

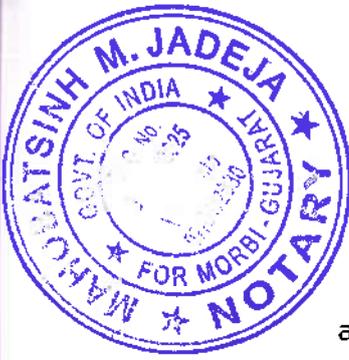


including coordinate-based data, map imagery and supporting documents which indicated that the distance from the forest boundary is approximately 65.12 meters, and significantly, around the same time upon application of the present Appellant made on 18.09.2025, the Forest Department also issued a further communication on 24.09.2025, supported by coordinate-based tabulation reaffirming that the distance from the lease area to the forest boundary is approximately 65.00 meters, thereby once again independently confirming the same factual position through a different mode of verification, and a copy of the said communication dated 24.09.2025 along with its attached documents are annexed hereto and marked as **Annexure A-6** colly.

12. I say that thus, even at the stage of reconsideration before SEIAA, the Appellant had not merely relied upon a single document, but had placed on record successive and corroborative material including GPS-based inspection, coordinate-based tabulation and map-based depiction, all pointing to the same conclusion, namely that the lease area is situated at a distance of approximately 65 meters from the forest boundary.

13. I say that it is in this background that SEIAA issued communication dated 05.01.2026, wherein it expressly

*Hosrun U. Masuwa*



acknowledged that the Appellant had submitted the Forest Department certificate indicating the distance of the lease area from the forest boundary, and required the Appellant to obtain demarcation through the District Inspector of Land Records for further verification, thereby making it clear that the Respondent No. 2 SEIAA did not dispute the existence of the earlier verification but sought additional confirmation, and a copy of the said communication is annexed hereto and marked as **Annexure A-7**.

14. I say that in compliance thereof, the Appellant approached the office of the District Inspector of Land Records (DILR) and obtained re-measurement and demarcation of the lease area, and thereafter by communication dated 25.02.2026 submitted the said material before SEIAA, recording that the lease area is situated at a distance of more than 65 meters from the forest boundary, and the said demarcation, being carried out through the land records authority and based on scale measurement and coordinates, constitutes an independent and authoritative verification which fully corroborates the earlier Forest Department findings, and a copy of the said communication along with DILR documents is annexed hereto and marked as **Annexure A-8**.

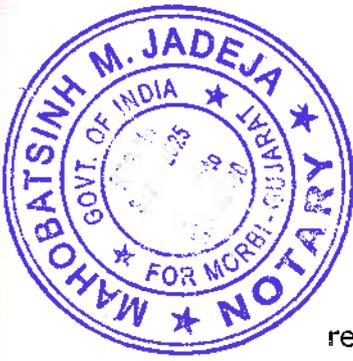
*Thomas V. Mune*



15. say that in compliance of the requirement indicated by the Respondent No. 2 SEIAA, the Appellant approached the office of the District Inspector of Land Records and caused demarcation and re-measurement of the lease area to be carried out. I say that the said exercise has been undertaken on the basis of the approved mining plan and the coordinates forming part thereof, and the demarcation has been reflected in a map prepared on the standard scale of 1 cm = 10 meters. I say that the said map identifies the lease boundary with reference to specific points and coordinates and is not a general or indicative depiction of the area, but a precise measurement carried out through the land records authority. I further say that the distance from the forest boundary, as reflected in the said demarcation, is more than 65 meters, thereby answering the requirement of verification as contemplated by the Respondent Authority. I say that the said demarcation, being based on official land records and coordinate identification, leaves no ambiguity with regard to the location of the lease area or the measurement of distance from the forest boundary, and a copy of the said map is annexed hereto and marked as **Annexure A-9**.

16. I say that in the meantime, the Respondent No. 2 SEIAA has filed its report before this Hon'ble Tribunal, and while reference is made therein to portal-based mapping and general criteria, the

*Prabhu V. Manna*



report itself acknowledges that the Appellant has relied upon Forest Department communications indicating that the lease area lies beyond the restrictive distance, and the only reservation expressed is with regard to verification, which requirement now stands fully complied with by the Appellant through DILR demarcation and coordinate-based mapping. It is respectfully submitted that even in the said report, the Respondent Authority does not state that the lease area forms part of any forest land, and the issue is confined only to verification of distance, which now stands supported by coordinate-based verification as reflected in the Forest Department records and further confirmed by DILR demarcation placed on record.

17. I say that even as per the Respondent Authority, therefore, the issue is not one of classification of the lease area as Reserved forest land, but at the highest relates to verification of distance, which now stands clarified through multiple independent and consistent sources, namely the Forest Department verification, coordinate-based confirmation and DILR demarcation.

18. I say that in the connected matters, this Hon'ble Tribunal has been pleased to pass orders directing reconsideration in a similar manner, and as the present Appeal stands on the same footing, the Appellant had addressed a communication to the Registry

*Shri U. Manu*

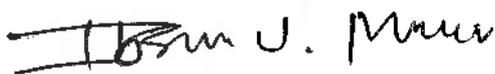


pointing out the said position and seeking similar treatment. I say that the said step was taken only to bring the parity of the present matter with the connected matters to the notice of this Hon'ble Tribunal. Annexed hereto and marked as **Annexure A- 10** is the copy of such email dated 13.02.2026 and copy of the attached order passed in similar matter by this Hon'ble Tribunal.

19. I say that when the matter came to be listed before this Hon'ble Tribunal on 13.02.2026, it was observed that the issue of distance required proper verification and application in this regard was pending before the concerned District Inspector Land Records Authority (DILR), and the Appellant respectfully submits that the subsequent DILR demarcation now placed on record addresses the said aspect, and a copy of the said order is annexed hereto and marked as **Annexure A-11**.

20. I say that the cumulative effect of the material placed on record clearly establishes that the lease area does not fall within forest land and is situated at a consistent and verified distance of approximately more than 65 meters from the forest boundary, and the Appellant has at every stage complied with the directions issued and has placed all relevant material on record.

21. I say that the present affidavit is therefore filed to place the complete factual position before this Hon'ble Tribunal for its kind



consideration while dealing with the report filed by SEIAA and deciding the present Appeal.

What is stated hereinabove is true to the best of my knowledge, information and belief and I believe the same to be true.

Solemnly affirmed at Morbi on 23<sup>rd</sup> Day of March, 2026.

Identified by Advocate

D.N. Parmar

D.N. Parmar

G/1986/2024



[Signature]

DEPONENT

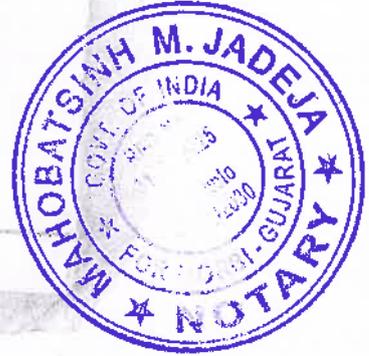
Solemnly affirmed before me by M. A. Thakur, Babubhai U. Sonbhui who is identified by Shri D.N. Parmar Advocate who is personally known to me on this 23 day of 03 2026.

[Signature]  
MAHOBATSINH M. JADEJA  
NOTARY (GOVT. OF INDIA)  
MORBI

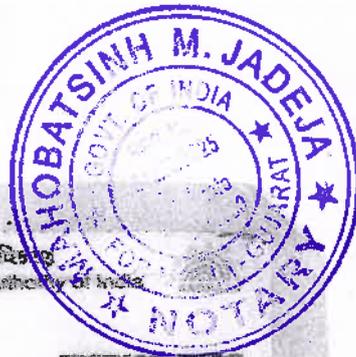
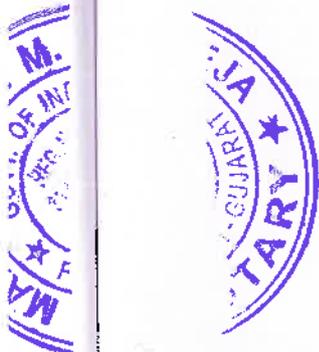


RG. SERIAL NO. 583  
DATE 23/03/2026  
BOOK NO. 02/06/2024  
PAGE NO. 56





*Mahobatsinh M. Jadeja*



*Mahobatsinh M. Jadeja*

**ANNEXURE - A1**

Item No.6

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**APPEAL NO.147 OF 2025 (WZ)  
I.A. NO.173 OF 2025 (WZ)**

Mathakiya Ibrahimbhai Usmanbhai

.....Appellant

**Versus**

MoEF&amp;CC &amp; Ors.

....Respondents

**Date of hearing: 23.06.2025****CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Appellant : Mr. Abhishek Mehta, Advocate

**ORDER**

1. This appeal has been filed, assailing the order dated 27.03.2025 passed by Respondent No.2- SEIAA, Gujarat, whereby rejecting the Environmental Clearance application of the appellant for the proposed project under the EIA Notification, 2006 and its amendments from time to time, in which re-appraisal of the EC, which was granted by the then DEIAA, was sought.

2. In the impugned order, it is recorded that the proposal was re-appraised by the SEAC in its meeting dated 22-01-2025, in which it was noted that (1) District Geologist confirmed that, lease falls in 'Go-Zone', but did not submit a map to confirm that lease area is in 'Go-Zone'. However, SEAC noted that NOC submitted by the Forest Department stated that lease area does not fall in forest area but does not state whether it is outside 50 meter limit of the forest area; (2) SEAC has noted that, according

to the KML (Keyhole Markup Language) file and DSS (Decision Support System) of the Parivesh Portal 2.0, the project location (Lease area) is situated within or nearby the Forest- RFA. Project Location falls within Rajkot Forest Division which is not complying with the distance criteria as suggested by the CPCB and accepted by the NGT, Principal Bench vide order dated 21-07-2020 and 18-01-2023 in Original Application No.304/2019 and in the order dated 30-09-2020 in Original Application No.85/2019 (WZ); and (3) on re-verification and re-appraisal on the points specified in the OM dated 28.04.2023, SEAC unanimously decided not to recommend to issue fresh EC. In view of these observations, EC of the appellant was rejected by the SEIAA, Gujarat.

3. Having cited above order, learned counsel for the appellant has submitted that while considering the grant of EC, Respondent No.2- SEIAA, Gujarat did not consider the letter dated 06.03.2025 issued by the Deputy Conservator of Forests, Morbi Forest Department, Morbi addressed to the appellant on the subject verification of forest limit at Mouje Tithva, by which it was informed that a request is made to give the information about the distance in meters of the black trap quarry lease area, which is situated in the reserve forest, for obtaining the Environmental Certificate. In this letter, it is further informed that the local range Forest Officer, Vankaner had carried out inspection in presence of GPS Coordinator and applicant and it was found that the area demanded is at a distance of 65.00 meters from the Reserve Forest at Mouje Tithva.

4. In view of above observations, we deem it appropriate to admit this appeal and accordingly admit the same.

5. Registry is directed to issue Notice to the respondents, returnable within 04(four) weeks.

6. Appellant is directed to take necessary steps for service to the respondents by both ways (Dasti as well as by Registered Post) and also on available e-mail/WhatsApp. and submit service affidavit within one week.
7. Appellant is also directed to supply copy of the appeal and relevant documents to the respondents within a week.
8. Respondents are directed to submit their reply affidavits within four weeks through e-filing portal of NGT and also circulate the same to the appellant as also other respondents by available e-mail.
9. Rejoinder, if any, is directed to be submitted within one week thereafter.
10. Put up this matter for further consideration on 18.07.2025.

**Dinesh Kumar Singh, JM**

**Dr. Vijay Kulkarni, EM**

June 23, 2025  
APPEAL NO.147 OF 2025 (WZ)  
I.A. NO.173 OF 2025 (WZ)  
P.Kr

Item No.10

**ANNEXURE - A2**  
(Pune Bench)**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**APPEAL NO.147 OF 2025 (WZ)  
I.A. NO.173 OF 2025 (WZ)**

Mathakiya Ibrahimhai Usmanbhai

....Appellant

**Versus**

MoEF&amp;CC &amp; 6 Ors.

....Respondents

**Date of hearing: 20.08.2025****CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Appellant	:	Mr. Abhishek Mehta, Advocate
Respondents	:	Mr. Pushkal Mishra, Advocate for R-1/MoEF&CC Mr. Kishan Patel, Advocate h/f Mr. Maulik Nanavati, Advocate for R-2/SEIAA, Gujarat,

**ORDER**

1. Learned counsel for the appellant has filed service affidavit, as per which service of notice upon all the Respondents is found to be sufficient.
2. From the side of Respondent No.1- MoEF&CC, learned counsel Mr. Pushkal Mishra has appeared.
3. From the side of Respondent No.2- SEIAA, Gujarat, learned counsel Mr. Kishan Patel, holding brief of learned counsel Mr. Maulik Nanavati, has appeared.
4. Learned counsel for the appellant has prayed that in the present appeal, the same issue is involved, which was there in Appeal No.35 of 2025 (WZ) along-with the other connected appeals, in which this Tribunal had passed order dated 28.07.2025, a copy of which has also been provided to us by him. Therefore, he prays that the same order may be passed in the present appeal as well.

5. We are convinced with the above argument made by learned counsel for the appellant and are of the view that the same issue is involved in the present appeal, which was there in Appeal No.35 of 2025 (WZ) along-with the other connected appeals, in which we had directed in para no.8 as follows:-

*"8. In view of the aforesaid statement made by learned counsel Mr. Maulik Nanavati, appearing for respondent No.1 - SEIAA, we deem it appropriate to keep these appeals pending and direct the appellants to approach respondent No.1 - SEIAA within fifteen days from the date of uploading of this order and place their grievances before the SEIAA, which shall be considered extensively by the SEIAA after giving an appropriate opportunity of hearing and thereafter, a communication shall be made to us as to what was the outcome of the hearing given to the appellants and thereafter, we will pass the appropriate orders giving an opportunity of hearing to the parties."*

6. In view of the prayer made orally by learned counsel for the appellant, we deem it appropriate to direct the appellant to approach Respondent No.2- SEIAA, Gujarat within two weeks from the date of uploading of this order and place his grievances before them, which shall consider the same extensively after giving an opportunity of hearing to the appellant and thereafter, a report be submitted to us showing therein as to what is the outcome of the said hearing given to the appellant and thereafter only, this Tribunal would be able to pass appropriate orders after giving an opportunity of hearing to the parties concerned.

7. Let the present appeal be placed along-with the other appeals on 12.09.2025.

**Dinesh Kumar Singh, JM**

**Dr. Vijay Kulkarni, EM**

August 20, 2025  
APPEAL NO.147 OF 2025 (WZ)  
I.A. NO.173 OF 2025 (WZ)  
P.Kr

24/9/25 - 681/2025

641

E-mail:-

Date: 1.09.2025

## ANNEXURE - A3

From,

Ibrahimbhai Usmanbhai Mathakiya,

Having address at:

Rati Devdi, Wakaner,

Morbi-363621.

To,

The Gujarat State Environment

Impact Assessment Authority (SEIAA)

2<sup>nd</sup> Floor, Gujarat Pollution Control Board,

(Old Building), Sector-10A,

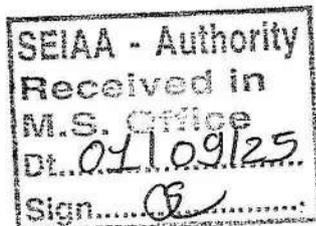
Gandhinagar-382010,

Gujarat.

**Subject-** Representation pursuant to the order dated 20.08.2025 (uploaded on 25.08.2025) passed by the National Green Tribunal in Appeal No. 147 of 2025 requesting for personal hearing for Reconsideration of Environmental Clearance in light of Letter of Forest Department dated 06.03.2025.

Sir,

That, the Applicant, *Ibrahimbhai Usmanbhai Mathakiya*, is the lawful leaseholder of a black trap mineral quarry admeasuring 03.00.00 hectares situated at Survey No. 1046/1, Village Tithva, Taluka Wakaner, District Morbi, holding such lease since the year 2016. In the year 2017, the Deputy Conservator of Forests, Morbi, upon spot verification carried out through the Range Forest Officer, Rampara Sanctuary Range, Wakaner, issued a "No Objection Certificate/Opinion" dated 21.12.2017 declaring that the said lease area does not fall within



the forest area. Thereafter, in the year 2018, the Applicant obtained the requisite Environmental Clearance from the District Environmental Impact Assessment Authority (DEIAA). However, pursuant to the directions of the Hon'ble Supreme Court and the Hon'ble National Green Tribunal, and in view of the Office Memoranda issued by the Ministry of Environment, Forest and Climate Change, it became mandatory that all Environmental Clearances for leases up to 5 hectares be appraised by the State Environmental Impact Assessment Authority (SEIAA) and/or the State Level Expert Appraisal Committee (SEAC), and not by the DEIAA. That, within the prescribed time, the Applicant preferred an online reappraisal application on the Parivesh Portal, registered as Proposal No. SEAC/GJ/MIN/496152/2024, which came to be deliberated by the SEAC and SEIAA. In its meeting dated 04.10.2024, SEAC, after hearing the consultant of the Applicant and the District Geologist, recommended grant of Environmental Clearance noting compliance with the distance criteria, and the recommendation was forwarded to SEIAA on 10.10.2024. However, in its meeting on 21.10.2024, SEIAA referred the matter back to SEAC for re-verification of the KML file and forest distance. SEAC in its meeting on 22.01.2025 observed that the project proponent could not clearly demarcate the forest boundary and recorded absence of a distance opinion/NOC from the Forest Department, despite the Applicant having placed aerial maps showing more than 50 meters distance and the Forest Department's NOC dated 21.12.2017 along with detailed representations. That on 27.03.2025, the SEIAA passed the order rejecting the proposal of the present Applicant for grant of environmental clearance for the aforesaid mining lease area by noting that the No Objection Certificate issued by the forest department state that the lease area does not fall in forest area but does not state whether it is outside 50 meter limit of the forest area. Further the SEAC noted that according to the DSS (Decision Support System) of the Parivesh Portal 2.0, the project location (Lease area) is situated within or nearby the Forest – RFA.

Aggrieved by the order dated 27.03.2025 passed by SEIAA, Gujarat rejecting the Environmental Clearance (EC) application of the Appellant, I preferred Appeal No. 147 of 2025 (WZ) before the Hon'ble National Green Tribunal, Western Zone Bench, Pune. That the Hon'ble Tribunal, on **28.07.2025**, after hearing the advocate for the present Applicant, issued notice and passed order admitting the appeal and further noted the fact that a letter was issued on 06.03.2025 by the Deputy Conservator of Forests, Morbi Forest Department based on inspection carried out by the local Range Forest Officer, Vankaner, in the presence of a GPS Coordinator and the applicant, clearly establishes that the lease area lies **65 meters away from the Reserve Forest**, i.e., beyond the minimum 50 meters requirement.

That By further order dated **20.08.2025**, the Hon'ble Tribunal recorded that the present appeal involves the same issue as in Appeal No. 35 of 2025 (WZ) and connected matters, and directed:

*"... we deem it appropriate to direct the appellant to approach Respondent No.2 – SEIAA, Gujarat within two weeks from the date of uploading of this order and place his grievances before them, which shall consider the same extensively after giving an opportunity of hearing to the appellant and thereafter, a report be submitted to us showing therein as to what is the outcome of the said hearing ..."*

In Appeal No. 35 of 2025 (WZ), the Hon'ble Tribunal in para 8 of its order dated 28.07.2025 recorded the statement made on behalf of SEIAA by learned counsel Mr. Maulik Nanavati that SEIAA is ready to give an opportunity of hearing to the appellants, and accordingly directed:

*"... we deem it appropriate to keep these appeals pending and direct the appellants to approach respondent No.1 – SEIAA within fifteen days ... which shall be considered extensively by the SEIAA after giving an*

*appropriate opportunity of hearing and thereafter, a communication shall be made to us as to what was the outcome ..."*

In view of the above directions and the undertaking of SEIAA as recorded by the Hon'ble Tribunal, I now place this representation before your Authority. It is respectfully requested that the Environmental Clearance application be reconsidered after granting a personal hearing, with due reliance on the Forest Department's letter dated 06.03.2025 confirming that the quarry lease area lies at a distance of 65 meters from the Reserve Forest, and by taking into account all relevant submissions and documents already on record. I undertake to remain present and extend full cooperation on the date so fixed.

*Copies of the following documents are attached herewith for ready reference:*

1. Order dated 23.06.2025 passed by the Hon'ble NGT in Appeal No. 147 of 2025 (WZ).
2. Order dated 20.08.2025 passed by the Hon'ble NGT in Appeal No. 147 of 2025 (WZ).
3. Order dated 28.07.2025 passed by the Hon'ble NGT's in Appeal No. 35 of 2025 (WZ).
4. Letter dated 06.03.2025 issued by the Deputy Conservator of Forests, Morbi.
5. Copies of presentations submitted by Consultant answering all the queries raised by SEIAA.

Thanking You,

Yours Sincerely,



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Enclosed Documents:

Item No.6

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**APPEAL NO.147 OF 2025 (WZ)  
I.A. NO.173 OF 2025 (WZ)**

Mathakiya Ibrahimbhai Usmanbhai

.....Appellant

*Versus*

MoEF&amp;CC &amp; Ors.

.....Respondents

**Date of hearing: 23.06.2025**

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Appellant : Mr. Abhishek Mehta, Advocate

**ORDER**

1. This appeal has been filed, assailing the order dated 27.03.2025 passed by Respondent No.2- SEIAA, Gujarat, whereby rejecting the Environmental Clearance application of the appellant for the proposed project under the EIA Notification, 2006 and its amendments from time to time, in which re-appraisal of the EC, which was granted by the then DEIAA, was sought.
2. In the impugned order, it is recorded that the proposal was re-appraised by the SEAC in its meeting dated 22-01-2025, in which it was noted that (1) District Geologist confirmed that, lease falls in 'Go-Zone', but did not submit a map to confirm that lease area is in 'Go-Zone'. However, SEAC noted that NOC submitted by the Forest Department stated that lease area does not fall in forest area but does not state whether it is outside 50 meter limit of the forest area; (2) SEAC has noted that, according

to the KML (Keyhole Markup Language) file and DSS (Decision Support System) of the Parivesh Portal 2.0, the project location (Lease area) is situated within or nearby the Forest- RFA. Project Location falls within Rajkot Forest Division which is not complying with the distance criteria as suggested by the CPCB and accepted by the NGT, Principal Bench vide order dated 21-07-2020 and 18-01-2023 in Original Application No.304/2019 and in the order dated 30-09-2020 in Original Application No.85/2019 (WZ); and (3) on re-verification and re-appraisal on the points specified in the OM dated 28.04.2023, SEAC unanimously decided not to recommend to issue fresh EC. In view of these observations, EC of the appellant was rejected by the SEIAA, Gujarat.

3. Having cited above order, learned counsel for the appellant has submitted that while considering the grant of EC, Respondent No.2- SEIAA, Gujarat did not consider the letter dated 06.03.2025 issued by the Deputy Conservator of Forests, Morbi Forest Department, Morbi addressed to the appellant on the subject verification of forest limit at Mouje Tithva, by which it was informed that a request is made to give the information about the distance in meters of the black trap quarry lease area, which is situated in the reserve forest, for obtaining the Environmental Certificate. In this letter, it is further informed that the local range Forest Officer, Vankaner had carried out inspection in presence of GPS Coordinator and applicant and it was found that the area demanded is at a distance of 65.00 meters from the Reserve Forest at Mouje Tithva.

4. In view of above observations, we deem it appropriate to admit this appeal and accordingly admit the same.

5. Registry is directed to issue Notice to the respondents, returnable within 04(four) weeks.

6. Appellant is directed to take necessary steps for service to the respondents by both ways (Dasti as well as by Registered Post) and also on available e-mail/WhatsApp. and submit service affidavit within one week.
7. Appellant is also directed to supply copy of the appeal and relevant documents to the respondents within a week.
8. Respondents are directed to submit their reply affidavits within four weeks through e-filing portal of NGT and also circulate the same to the appellant as also other respondents by available e-mail.
9. Rejoinder, if any, is directed to be submitted within one week thereafter.
10. Put up this matter for further consideration on 18.07.2025.

**Dinesh Kumar Singh, JM**

**Dr. Vijay Kulkarni, EM**

June 23, 2025  
APPEAL NO.147 OF 2025 (WZ)  
I.A. NO.173 OF 2025 (WZ)  
P.Kr

## ANNEXURE - A 4

DIPALI TANK  
MEMBER SECRETARY  
SEIAA (GUJARAT)



STATE LEVEL  
ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY  
GUJARAT

No. SEIAA/GUJ/Gen-223/390/2025

Date: 12-09-2025

To,  
Mathkiya Ibrahim Bhai Usman Bhai,  
Village: Tithava, Ta: Wankaner,  
Dist: Morbi. ([ibrahimmathakiya476@gmail.com](mailto:ibrahimmathakiya476@gmail.com))

**Sub:** Opportunity for Hearing in Compliance with Hon'ble NGT Order Dated. 20-08-2025 (Appeal No. 147/2025).

Dear Sir,

With reference to the above-mentioned subject, the Hon'ble National Green Tribunal (WZ) issued an order on 20-08-2025 in the Appeal filed by you, directing:

*"6.in view of the prayer made orally by learned counsel for the appellant, we deem it appropriate to direct the appellant to approach respondent no-2 SEIAA, Gujarat within two weeks from the date of uploading of this order and place his grievance before them, which shall consider the same extensively after giving an opportunity of hearing to the appellant and thereafter, a report be submitted to us showing therein as to what is the outcome of the said hearing given to the appellant and thereafter only, this Tribunal would be able to pass appropriate orders after giving an opportunity of hearing to the parties concerned."*

In compliance with the above order, the State Environment Impact Assessment Authority (SEIAA), Gujarat, acknowledges the receipt of your grievances received on 08-09-2025.

In pursuance of the NGT's directive, SEIAA hereby provides you with an opportunity for a hearing. You are requested to attend in person, if you wish to represent yourself, or to submit any documents, factual details, or evidence **on 16-09-2025 at 15:30 Hrs** at the office of the State Environment Impact Assessment Authority (SEIAA), Gujarat, Sector-10/A, Gandhinagar, Gujarat - 382010.

Please note that if you fail to attend the hearing or choose not to participate, it will be presumed that you have no further submissions to make in this matter, and SEIAA will proceed accordingly.

Kindly acknowledge receipt of this letter by return email.

This communication is issued with the approval of the SEIAA.

Yours faithfully,

*Dipali Tank*

(Dipali Tank)  
Member Secretary, SEIAA

**HEARTY WELCOME TO ANNEXURE - A5**  
**HONDRABLE CHAIRMAN & MEMBERS OF STATE LEVEL EXPERT APPRAISAL**  
**COMMITTEE MEETING, GANDHINAGAR**

**PRESENTATION FOR THE REFERBACK RE-APPRAISAL**  
**OF ENVIRONMENTAL CLEARANCE**

**TITHAVA BLACK TRAP MINING PROJECT**  
**SITUATED IN**

Survey. No. 1046/1 Paiki  
**PRODUCTION CAPACITY**

**AS PER GRANT EC BY DEIAA - 2,00,000 MTPA**

**Lease Area- 03.00.00 Ha (Govt Land)**

**Mineral- Black Trap,**

**Village - Tithava, Taluka- Wankaner,**

**District - Morbi, State - Gujarat**

**Project Proponent :-**  
**Shri Mathakiya Ibrahimbhai Usmanbhai**  
**R/o- Village- Tithava, Taluka-Wankaner,**  
**Dist.-Morbi (Gujarat)**

**Letter no No :-**  
**SEIAA/GUJ/GEN-**  
**223/390/2025**  
**Date -12-09-2025**

## NGT ORDER DETAILS

Item No.10 (Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**WESTERN ZONE BENCH, PUNE**  
 [THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**APPEAL NO.147 OF 2025 (WZ)**  
**L.A. NO.173 OF 2025 (WZ)**

Mathakiya Ibrahimbhai Usmanbhai .....Appellant

*Verus*

MoEF&CC & 6 Ors. ....Respondents

Date of hearing: 20.05.2025

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER**  
**HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Appellant : Mr. Abhishek Mehta, Advocate  
 Respondents : Mr. Pushkal Mishra, Advocate for R-1/MoEF&CC  
 Mr. Kishan Patel, Advocate h/f  
 Mr. Maulik Nanavati, Advocate for R-2/SEIAA, Gujarat.

### ORDER

1. Learned counsel for the appellant has filed service affidavit, as per which service of notice upon all the Respondents is found to be sufficient.
2. From the side of Respondent No.1- MoEF&CC, learned counsel Mr. Pushkal Mishra has appeared.
3. From the side of Respondent No.2- SEIAA, Gujarat, learned counsel Mr. Kishan Patel, holding brief of learned counsel Mr. Maulik Nanavati, has appeared.
4. Learned counsel for the appellant has prayed that in the present appeal, the same issue is involved, which was there in Appeal No.35 of 2025 (WZ) along-with the other connected appeals, in which this Tribunal had passed order dated 28.07.2025, a copy of which has also been provided to us by him. Therefore, he prays that the same order may be passed in the present appeal as well.

### Background:

- Appeal filed before NGT (Western Zone Bench, Pune) – Appeal No. 147/2025.
- NGT order dated 20-08-2025 directed me (Appellant) to approach SEIAA, Gujarat.
- Based on NGT order, I requested SEIAA to hear my case again.
- SEIAA acknowledged and issued a hearing notice dated 12-09-2025.
- Hearing scheduled on 16-09-2025 at 15:30 hrs, Gandhinagar.

## CHRONOLOGY OF PROJECT

- **11/09/2024 – Submission of Project Application**
- The applicant formally submitted the project proposal for environmental clearance.
- **03/10/2024 – First SEAC Meeting**
- The case was placed before the State Expert Appraisal Committee (SEAC).
- In the **Minutes of Meeting dated 09/10/2024**, the proposal was *recommended* for further consideration.
- **25/10/2024 – SEIAA Meeting (Referred Back)**
- SEIAA reviewed the case in its meeting.
- The proposal was **referred back** due to the requirement of re-checking the **KML file and distance from forest boundary** (siting criteria issue).
- **17/01/2025 – Second SEAC Hearing**
- The project was reconsidered by SEAC.
- Consultant submitted a **Forest Department NOC** (Letter No. B/JAMAN/TE.10/1604/5/2017-18, dated 21/12/2017), stating that the lease area does not fall under forest land.

## CHRONOLOGY OF PROJECT

- **11/02/2025 – SEAC MoM (Not Recommended)**
- Despite the old NOC, as per **Parivesh 2.0 system**, the lease was reflected within a forest area.
- SEAC did not recommend the case and directed the applicant to obtain a **fresh NOC from the Forest Department**, clearly mentioning the distance of the lease from the forest boundary.
- **17/02/2025 – Application to Forest Department**
- The applicant submitted an application to the Forest Department for issuance of a new NOC/clarification regarding the exact distance of lease from forest land.
- **10/03/2025 – SEIAA Meeting (Rejection)**
- SEIAA reviewed the matter in its meeting.
- Due to non-availability of updated Forest NOC at that time, the proposal was **rejected**.

→ 25/3/25 - Mail

⇒ 27/3/25 Reject



**BRIEF NOTE**

Applicant had submitted an application to the Forest Department on 17/02/2025 requesting clarification regarding the distance of the lease area from the forest boundary. Pursuant to this application, the Forest Department conducted a re-survey of the lease area and thereafter granted a No Objection Certificate (NOC) vide Letter No. B/JAMAN/TE.10/90971/98/2024-25 dated 06/03/2025. Although the NOC was granted in time, due to postal/delivery delay of about one week, the letter could not be submitted before SEIAA within the prescribed time frame during the meeting dated 10/03/2025. This situation led to the rejection of the case despite the fact that the required NOC had already been issued by the Forest Department.

6

**BRIEF NOTE**

At present, the applicant holds the valid and updated Forest Department NOC, which clearly mentions the exact distance of the lease area from the nearest forest boundary. In view of the above facts and the fresh evidence now available, the applicant most humbly prays before the Hon'ble SEIAA to re-consider the proposal fairly and judiciously. The applicant has full faith and confidence in the wisdom of SEIAA and firmly believes that the decision taken will be in accordance with law and in the genuine interest of the applicant. The applicant also conveys his sincere gratitude to the Hon'ble Authority for providing another opportunity of hearing and for kindly considering his case once again.

7

Thank You

**Translation supplied**

પ્રતિ,  
મેમ્બર સેક્રેટરી,  
SEIAA  
ગાંધીનગર, ગુજરાત.

તારીખ: 24/09/25

**ANNEXURE - A6 Colly**

વિષય: તા. 16/09/2025 ના રોજ SEIAA સમક્ષ યોજાયેલ સુનાવણી અંતર્ગત લીઝ વિસ્તારથી ફોરેસ્ટનું અંતર તથા કો-ઓર્ડિનેટ દર્શાવતું પત્ર SEIAA સમક્ષ રજૂ કરવા બાબત.

મારી લીઝ ગામ - તીથવા, તાલુકો - વાંકાનેર, જિલ્લો - મોરબી ખાતે આવેલ સર્વે નંબર 1046/1 (સરકારી જમીન) ના 03-00-00 હેક્ટર વિસ્તારમાં બ્લેક ટ્રેપ ખનીજ માટે મંજૂર કરવામાં આવેલી છે.

આ લીઝ માટે District Level Environment Impact Assessment Authority (DEIAA) તરફથી Environment Clearance (ઈ.સી.) પ્રાપ્ત થયેલ હતું.

બાદમાં મેમોરેન્ડમ તા. 28/04/2023 મુજબ રાજ્ય સ્તરની State Level Environment Impact Assessment Authority (SEIAA) દ્વારા પુનઃવિચાર (Re-Appraisal) કરવામાં આવેલ, જેના માટે પ્રસ્તાવ નંબર SIA/GJ/MIN/496152/2024 છે.

આ અંગે વધુ સ્પષ્ટતા મેળવવા માટે અમે ફોરેસ્ટ વિભાગને અરજી કરી હતી. જેના આધારે ફોરેસ્ટ વિભાગ તરફથી અમોને નવું સત્તાવાર લેટર પ્રાપ્ત થયેલ છે, જેમાં સ્પષ્ટ રીતે દર્શાવાયું છે કે અમારી લીઝ ફોરેસ્ટ હદથી 65 મીટર દૂર આવેલી છે.

આ પ્રક્રિયામાં ફોરેસ્ટ વિભાગના અધિકારીઓ દ્વારા સ્થળ પર રૂબરૂ તપાસ તથા માપણી કામગીરી પણ કરવામાં આવી હતી. સમગ્ર પ્રક્રિયા પૂર્ણ થવામાં સમય લાગતાં, અમારી Environment Clearance (ઈ.સી.) રદ થયેલ દર્શાવવામાં આવી.

ત્યારબાદ NGT ના આદેશ તા. 20/08/2025 અનુસાર તા. 16/09/2025 ના રોજ SEIAA સમક્ષ યોજાયેલ સુનાવણીમાં, મારી તરફથી મારા કન્સલ્ટન્ટ શ્રી અમી જાની હાજર રહ્યા હતા. સુનાવણી દરમિયાન ફોરેસ્ટ વિભાગ દ્વારા આપવામાં આવેલ લેટર રજૂ કરવામાં આવ્યું, જેમાં અમારી લીઝથી ફોરેસ્ટ હદનું અંતર 65 મીટર હોવાનું દર્શાવાયું હતું. SEIAA સમક્ષ યોજાયેલ સુનાવણી દરમિયાન, અધિકારીઓએ અમારી લીઝ સંબંધિત વિગતો પર ચર્ચા કરતાં સ્પષ્ટ સૂચના આપી હતી કે લીઝના કો-ઓર્ડિનેટ તથા નજીકના ફોરેસ્ટ હદનું અંતર દર્શાવતું સત્તાવાર ફોરેસ્ટ વિભાગનું લેટર રજૂ કરવું આવશ્યક છે

SEIAA - Authority  
Received in  
M.S. Office  
Dt. 24/09/25  
Sign.....

તેના અનુસંધાને, મેં નાયબ વન સંરક્ષકશ્રીને તા. 08/09/2025 ના રોજ લેખિત અરજી કરી હતી, જેમાં અમારી લીઝથી ફોરેસ્ટનું અંતર તથા કો-ઓર્ડિનેટની પુષ્ટિ દર્શાવતું લેટર આપવા વિનંતી કરવામાં આવી હતી.

તે મુજબ, નાયબ વન સંરક્ષકશ્રી દ્વારા તા. 24/09/2025 ના રોજ ક/જમન/ટે-10/1035136/2025-26 ક્રમાંક હેઠળ સત્તાવાર પત્ર આપવામાં આવ્યો છે. અમારી લીઝના કો-ઓર્ડિનેટ દર્શાવવામાં આવ્યા છે.

તેમજ અમારી લીઝથી નજીકના ફોરેસ્ટ હદનું અંતર 65 મીટર હોવાનું સ્પષ્ટ દર્શાવાયું છે. આ સાથે અમે કો-ઓર્ડિનેટ ધરાવતી ઈમેજ પણ રજૂ કરી રહ્યા છીએ, જેમાં સ્પષ્ટ જોવા મળે છે કે અમારી લીઝના કો-ઓર્ડિનેટ મુજબ ફોરેસ્ટ હદનું અંતર 65 મીટર છે.

હસ્તાક્ષર

for  
A. S. Jai  
(EMES)

**Translated copy**

Date: 24.09.2025

To,  
The Member Secretary,  
SEIAA,  
Gandhinagar, Gujarat

Subject: Submission before SEIAA of the letter showing the distance and coordinates of the forest boundary from the lease area, pursuant to the hearing held before SEIAA on 16.09.2025.

My mining lease for Black Trap mineral has been granted in respect of Survey No. 1046/1 (Government land), admeasuring 03-00-00 hectares, situated at Village Tithwa, Taluka Wankaner, District Morbi.

For the said lease, Environmental Clearance (EC) had earlier been granted by the District Level Environment Impact Assessment Authority (DEIAA).

Thereafter, in view of the Memorandum dated 28.04.2023, the matter came to be reconsidered / re-appraised by the State Level Environment Impact Assessment Authority (SEIAA), for which the proposal number is SEIAA/GUJ/MIN/496152/2024.

For the purpose of obtaining further clarification in the matter, an application was made by us to the Forest Department. Pursuant thereto, we have received a fresh official letter from the Forest Department, wherein it has been clearly stated that our lease area is situated at a distance of 65 meters from the forest boundary.

During the said process, the officers of the Forest Department had also carried out a physical site inspection and measurement. Since the entire process consumed time, our Environmental Clearance (EC) came to be shown as cancelled.

Thereafter, pursuant to the order dated 20.08.2025 passed by the Hon'ble National Green Tribunal, a hearing was held before SEIAA on 16.09.2025, wherein my consultant, Mr. Ami Jani, remained present on my behalf. During the said hearing, the letter issued by the Forest Department was produced, wherein it was shown that the distance between our lease area and the forest boundary is 65 meters.

During the course of the hearing held before SEIAA, while discussing the details pertaining to our lease, the authorities specifically instructed that an official letter issued by the Forest Department showing the coordinates of the lease area and the distance from the nearest forest boundary was required to be produced.

Accordingly, I had submitted a written application dated 08.09.2025 to the Deputy Conservator of Forests, requesting issuance of a letter confirming the distance of the forest boundary from my lease area and also the relevant coordinates.

Pursuant thereto, the Deputy Conservator of Forests has issued an official letter dated 24.09.2025 bearing reference No. K/Jaman/Te-10/1035136/2025-26. In the said letter, the coordinates of our lease area have been set out. It has also been clearly mentioned that the distance between our lease area and the nearest forest boundary is 65 meters.

Along with the present communication, we are also submitting an image depicting the coordinates, wherein it is clearly visible that, as per the coordinates of our lease area, the distance from the forest boundary is 65 meters.

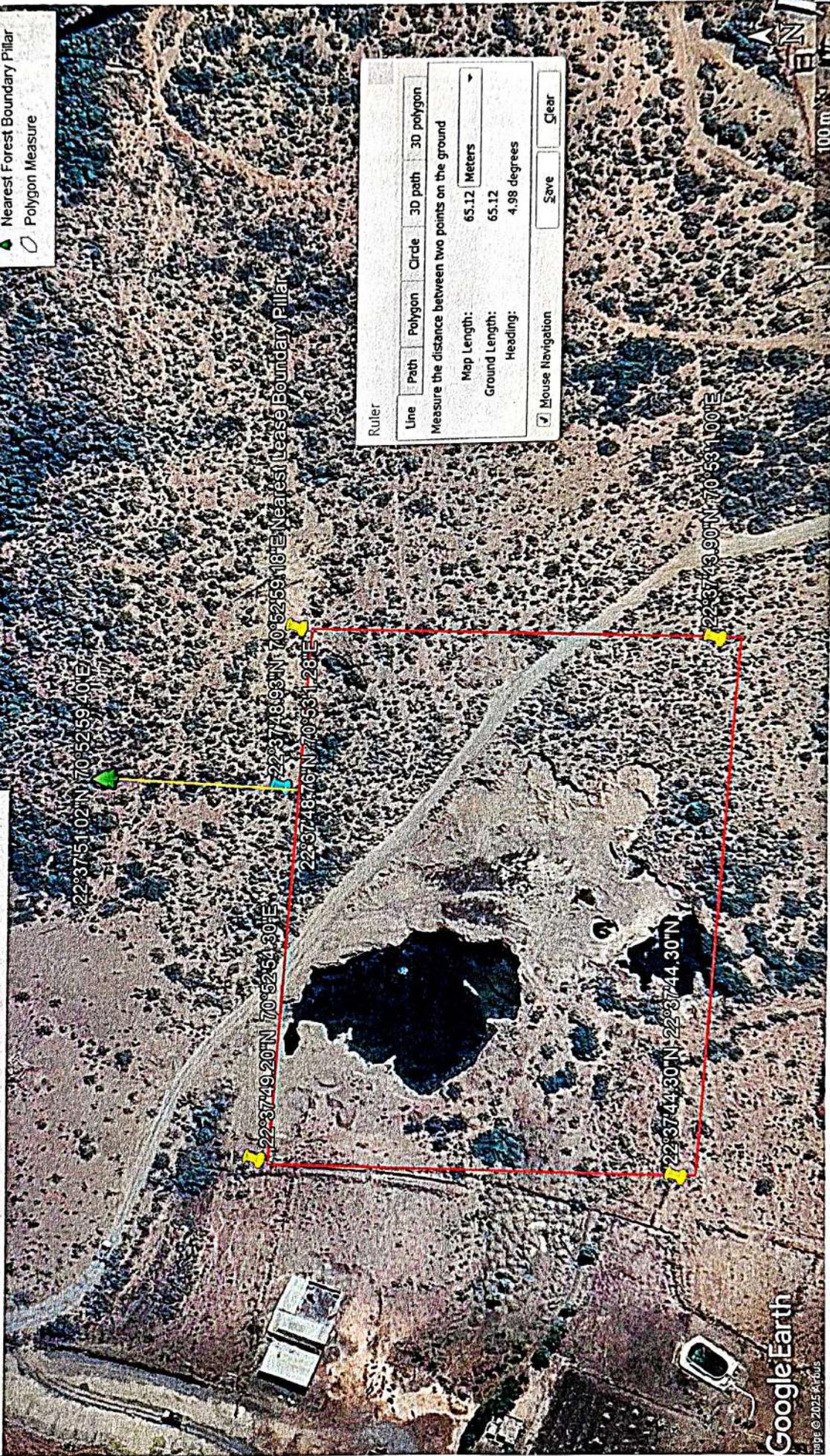
Signature

**Forest Distance about 65.12 meters towards North Direction**

Write a description for your map.

**Legend**

-  Lease Boundary Pillar
-  Nearest Forest Boundary Pillar
-  Polygon Measure



**Ruler**

Line Path Polygon Circle 3D path 3D polygon

Measure the distance between two points on the ground

Map Length: 65.12 Meters

Ground Length: 65.12

Heading: 4.98 degrees

Mouse Navigation

Save Clear



# Translation supplied 700

668

નાયબ વન સંરક્ષકશ્રીની કચેરી

મોરબી વન વિભાગ, મોરબી

અરણોદય મીલરોડ, મોરબી-૨, પીન કોડ : ૩૬૩૬૪૨

ફોન નં.૦૨૮૨૨-૨૪૧૬૧૧, ૨૪૦૬૧૧ Email : dcfmorbi@gmail.com



ક્રમાંક:- ક/જમન/ટે.10/૧૦૩૫/૩૬ /2025-26,

તા.૨૪/૧૦/૨૦૨૫.

પ્રતિ,

માથુકીયા ઈબ્રાહીમભાઈ ઉસ્માનભાઈ

મોજે: તીથવા,તા.વાંકાનેર

વિષય:- લીઝ વિસ્તારના કોર્ડિનેટસ તથા ફોરેસ્ટ બાઉન્ડ્રીના કોર્ડિનેટસ સાથે અંતર દર્શાવવા બાબત.

સંદર્ભ:- માથુકીયા ઈબ્રાહીમભાઈ ઉસ્માનભાઈના પત્રાંક:

(1) તા. 17-02-2025 ની અરજી

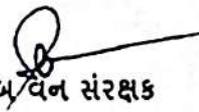
(2) તા. 18-09-2025 ની અરજી

(3) અત્રેની કચેરીના પત્રાંક: ક/જમન/ટે-10/9097-98,તા.06-03-2025.

ઉપરોક્ત વિષયે સંદર્ભપત્ર-1 થી પર્યાવરણીય પ્રમાણપત્ર મેળવવા તેમની કાળા પથ્થરની કવોરી લીઝ મોજે : તીથવા સ.નં.1046/1 થી રીઝર્વ ફોરેસ્ટની હદથી કેટલા મીટરના અંતરે આવેલ છે. તેની વિગતો આપવા વિનંતી કરવામાં આવતા, અત્રેની કચેરીના સંદર્ભ-૩ના પત્રથી પ્રત્યુત્તર મોકલવામાં આવેલ છે.

પ્રસ્તુત બાબતે આપના દવારા સંદર્ભ-2 ના પત્રથી ફરી વખત લીઝ વિસ્તારના કોર્ડિનેટસ તથા ફોરેસ્ટ બાઉન્ડ્રીના કોર્ડિનેટસ સાથે અંતર દર્શાવવા વિનંતી કરવામાં આવતા, આપના દવારા રજુ કરવામાં આવેલ DIALના મેપમાં દર્શાવવામાં આવેલ લીઝના કોર્ડિનેટસ (A) 22°37'49.20" N , 70°52'54.30" E તથા (B) 22°37'48.76" N , 70°53'1.28" E ની વચ્ચેના નીચે દર્શાવવામાં આવેલ વિગતે કોર્ડિનેટસ અને લીઝ વિસ્તારથી નજીકમાં નજીક વન વિસ્તારનું અંતર થાય છે.

અનુ.નંબર	માંગણીવાળી લીઝના વન વિસ્તારથી નજીકના GPS Coordinate	લીઝથી નજીકમાં આવતા વન વિસ્તારના GPS Coordinate	માંગણીવાળા લીઝ વિસ્તારથી વન વિસ્તારનું અંતર	વન જમીનનું ગામ	વન જમીનના સ.નં.
1	22°37'48.93"N, 70°52'59.18"E	22°37'51.02"N 70°52'59.40"E	65.00 મીટર	તીથવા	1413/1

  
નાયબ વન સંરક્ષક

મોરબી વન વિભાગ મોરબી

નકલ રવાના: રેન્જ ફોરેસ્ટ ઓફિસરશ્રી,વાંકાનેર તરફ તેમના પત્રાંક: બ/જમન/૮૨૬/૨૦૨૪-૨૫, તા.૦૪/૦૩/૨૫ અન્વયે જાણ થવા સારું.

Office of the Deputy Conservator of Forests,  
Morbi Forest Department, Morbi

Arunoday Mill Road

At. Morbi-2 Pin Code : 363642

Phone No. 02822-241611

Email: dcfmorbi@gmail.com

=====

Number:- K/Jam/T.10/ 8035/36/2025-26,

Date: 24/09/2025.

To,

Mathukiya Ibrahimbhai Usmanbhai

Mouje: Tithwa, Ta. Wankaner

**Subject :-** Matter of indicating distance  
with coordinates of lease area  
and coordinates of forest  
boundary.

**Reference :-** Letter from Mathukiya Ibrahimbhai  
Usmanbhai:

(1) Application dated on 17-02-  
2025

(2) Application dated on 18-09-  
2025

(3) Letter No.: K/JMN/Te-10/  
9097-98 from this office  
Dated on 06-03-2025.

For above mentioned subject and  
Reference Letter-1 to obtain an

environmental certificate and requested to provide details for their black stone quarry lease for land bearing S.No. 1046/1 at Village Tithwa is how many meters from the boundary of the reserve forest, a reply has been sent from the office here vide Reference Letter -3.

In the present matter, as again requested by you with Reference Letter-2, to indicate the coordinates of the lease area and the distance with the coordinates of the forest boundary, as submitted by you and indicated in DILR map are between (A) 22°37'49.20" N, 70°52'54.30" E and (B) 22°37'48.76" N, 70°53'1.28" E the minimum distance of the co-ordinates and forest area is as per following details.

SR. No.	GPS Coordinates nearest to the forest area of the requested lease	GPS Coordinates of the forest area nearest to the lease	Distance of forest area from requested lease area	Village of Forest Land	S.No. of Forest Land
1	22°37'48.93"N, 70°52'59.18"E	22°37'51.02"N 70°52'59.40"E	65.00 Meters	TITHWA	1413/1

Sd/-

Deputy forest officer  
Morbi forest department  
Morbi

**Copy to:** Informing towards Range Forest  
Officer, Wankaner, for his letter  
No. B/JMN/826/2024-25, dated on  
04/03/25.

C/O

704

664

Translation supplied

તારીખ 17/02/2025 18/03/25

પ્રતિ,  
શ્રીમાન,  
નાયબ વન સંરક્ષકશ્રી,  
મોરબી વન વિભાગ,  
મોરબી.

વિષય: લીઝ વિસ્તારના કોર્ડિનેટ્સ (DLR તથા માઇનિંગ પ્લાન મુજબ) તથા ફોરેસ્ટ બાઉન્ડરીના કોર્ડિનેટ્સ વચ્ચેનું અંતર દર્શાવતો નકશો આપવા બાબત.

સંદર્ભ:

૧. અમારી અરજી તા. 17/02/2025
૨. આપ કચેરીનો પત્ર ક્રમાંક બા/જમન/ટે.૧૦/૯૦૯૭/૯૧ તા. 06/03/2025

સાહેબશ્રી,

હું, માથુકીયા ઈબ્રાહીમભાઈ ઉસ્માનભાઈ, જણાવું છું કે મારી લીઝ તીથવા ગામ, તાલુકો વાંકાનેર, જિલ્લો મોરબી ખાતે આવેલ સર્વે નંબર 1046/1 (સરકારી જમીન) ના 03-00-00 હેક્ટર વિસ્તારમાં બ્લેક ટ્રેપ ખનીજ માટે મંજૂર કરવામાં આવી છે।

જિલ્લા સૂસ્તરશાસ્ત્રીશ્રી દ્વારા મંજૂર કરાયેલ માઇનિંગ પ્લાન તથા DLR નકશા મુજબ લીઝ વિસ્તારના કોર્ડિનેટ્સ નીચે મુજબ છે:

- A: N 22° 37' 49.20" , E 70° 52' 54.30"
- B: N 22° 37' 48.76" , E 70° 53' 01.28"
- C: N 22° 37' 43.90" , E 70° 53' 01.00"
- D: N 22° 37' 44.30" , E 70° 52' 54.00"

અગાઉ તા. 17/02/2025ના રોજ અમે ફોરેસ્ટ હદથી અંતર બાબતે આપ કચેરીમાં અરજી કરી હતી. તે અનુસંધાને સ્થળ પર માપણી કરવામાં આવી હતી તથા પંચ રોજકામ કરાયું હતું. તેના પરિણામે અમારી લીઝ વિસ્તારથી ફોરેસ્ટ બાઉન્ડરીનું અંતર ૬૫ મીટર હોવાનું પત્ર ક્રમાંક બા/જમન/ટે.૧૦/૯૦૯૭/૯૧ તા. 06/03/2025 દ્વારા અમને પ્રાપ્ત થયું છે।

પરંતુ, Environment Clearance (E.C.) મેળવવા માટે ફોરેસ્ટ બાઉન્ડરી તથા અમારી લીઝ વિસ્તાર બંનેના કોર્ડિનેટ્સ દર્શાવતો નકશો જરૂરી છે. તેથી આપ સાહેબશ્રીને નમ્ર વિનંતી છે કે

RECEIVED  
MORBI FOREST-DIVISION  
MORBI  
18/03/25

**Translated copy**

Date: 18/09/2025

To,

The Deputy Conservator of Forests,

Morbi Forest Division,

Morbi.

Subject: Regarding providing a map/showing the position between the coordinates of the lease area, the marked quarry/mining area, and the coordinates of the forest boundary.

Reference:

1. Your application dated 17/02/2025
2. Your office letter no.B/JMN/Te.10/9097/91 dated 06/03/2025

Sir,

I, Mathukiya Ibrahimhai Usmanbhai, state that my lease for the land situated at revenue survey no. 1046/1 (Government land) admeasuring 03-00-00 hectares of Village Tithva, Taluka Wankaner, District Morbi has been approved for the purpose of black trap mining.

As per the mining plan approved by the District Geologist and DILR Map the coordinates of the quarry lease area are as under:

- A: N 22° 37' 49.20", E 70° 52' 54.30"

- B: N 22° 37' 48.76", E 70° 53' 01.28"
- C: N 22° 37' 43.90", E 70° 53' 01.00"
- D: N 22° 37' 44.30", E 70° 52' 54.00"

By application dated 17/02/2025, I had requested the forest office for demarcation of the lease area from the forest boundary. In pursuance to the said application, the such demarcation was undertaken and Panchnama was carried out. By result of which I have been informed that distance from my lease area and forest boundary is 65 meters as per letter no. b/jmn/te.10/9097/91 dated 06.03.2025 issued from your office.

Therefore, for obtaining Environment Clearance (E.C.), it is necessary to determine / certify the exact position between the forest boundary and my lease area by way of a map indicating exact co-ordinates. Hence, this request is being made to you.

DIPALI TANK  
MEMBER SECRETARY  
SEIAA (GUJARAT)



**ANNEXURE -A7**  
STATE LEVEL ENVIRONMENT  
IMPACT ASSESSMENT  
AUTHORITY  
GUJARAT

No. SEIAA/GUJ/Gen-195/11 /2026

Date: 5 JAN 2026

To,

Ibrahim Mathakiya U

Village: Tithava, Ta: Wankaner, Dist: Morbi, Gujarat - 363621

[ibrahimmathakiya476@gmail.com](mailto:ibrahimmathakiya476@gmail.com)

**Sub:** To get demarcation of mining lease area through the District Inspector of Land Record (Appeal No. 147/2025)

Sir,

With reference to subject cited, it is known that you have filed an appeal before the Hon'ble NGT with reference to the order issued by SEIAA after due re-appraisal of EC issued by the then DEIAA.

During the course, you have submitted the letter/NOC of Forest Department mentioning the distance of mining lease area from nearest forest area.

In view of above, you are instructed to get demarcation of mining lease area through the District Inspector of Land Record as per the coordinates mentioned in the approved mining plan to ascertain the distance of the said demarcated land measured from the boundary line of reserved forest/ protected area or the eco sensitive zone thereof.

This is issued with the approval of SEIAA.

Thanking you.

Yours faithfully,

*Dipali Tank*

(Dipali Tank)

Member Secretary,

State Environment Impact Assessment Authority, Gujarat

**Translation supplied**

પ્રતિ,

માનનીય સભ્ય સચિવશ્રી,

State Environment Impact Assessment Authority (SEIAA),

ગુજરાત રાજ્ય.

**ANNEXURE - A8**

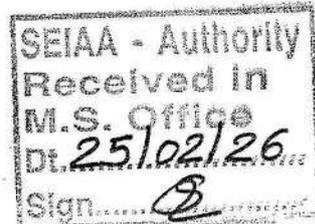
વિષય: DILR ખાતે પુનઃ માપણી માટે અરજી કરેલ હોવા બાબતે તથા DILR દ્વારા પ્રાપ્ત થયેલ લીઝ વિસ્તાર, ફોરેસ્ટ હદ અને અંતર દર્શાવતો નકશો SEIAA માં જમા કરાવવા બાબતે.

સંદર્ભ:

૧. નાયબ વન સંરક્ષકશ્રી દ્વારા ફોરેસ્ટ NOC પત્ર ક્રમાંક - બ/જમન/ટે.૧૦/૫૬૦૪/૫/૨૦૧૭-૧૮, તા. ૨૧/૧૨/૨૦૧૭.
૨. નાયબ વન સંરક્ષકશ્રી દ્વારા લીઝ વિસ્તારથી ફોરેસ્ટનું અંતર દર્શાવતો પત્ર ક્રમાંક - બ/જમન/ટે.૧૦/૯૦૯૭/૯૧/૨૦૨૪-૨૫, તા. ૦૬/૦૩/૨૦૨૫.
૩. તા. ૧૬/૦૯/૨૦૨૫ ના રોજ યોજાયેલ સુનાવણી બાદ કોર્ડિનેટ સાથેનો ફોરેસ્ટ પત્ર આપવા બાબતે સૂચના.
૪. લીઝ વિસ્તારના કોર્ડિનેટ તથા ફોરેસ્ટ બાઉન્ડરીના કોર્ડિનેટ સાથે અંતર દર્શાવતો નાયબ વન સંરક્ષકશ્રીનો પત્ર ક્રમાંક - બ/જમન/ટે.૧૦/૧૦૩૫૧૩૬/૨૦૨૫-૨૬.
૫. SEIAA નો પત્ર ક્રમાંક - સેઇઆ/ગુજ/Gen-૧૯૫/૧૧/૨૦૨૬, તા. ૦૫/૦૧/૨૦૨૬ મુજબ DILR માં પુનઃ માપણી કરાવી મંજૂર માઇનિંગ પ્લાન તથા DILR મુજબના લીઝ કોર્ડિનેટ્સ નકશા રજૂ કરવા બાબતે.
૬. DILR દ્વારા પુનઃ માપણી પૂર્ણ કરી લીઝ તથા ફોરેસ્ટ હદ દર્શાવતો નકશો પ્રદાન કરેલ છે.

મહોદયશ્રી,

આપશ્રીના ઉપરોક્ત સંદર્ભિત પત્ર મુજબ અમારી માઇનિંગ લીઝ વિસ્તારની ડીમાર્કેશન માટે District Inspector of Land Records (DILR) કચેરી ખાતે પુનઃ માપણી (Re-measurement) માટે જરૂરી અરજી કરવામાં આવેલ હતી.



અરજી મુજબ DILR દ્વારા સ્થળ ઉપર માપણી કાર્યવાહી પૂર્ણ કરવામાં આવી છે. લીઝ વિસ્તારની ડીમાર્કેશન તથા ફોરેસ્ટ બાઉન્ડરીથી અંતર દર્શાવતો અધિકૃત નકશો તૈયાર કરી અમને આપવામાં આવેલ છે. નંબર - ૨, તા. ૧૯/૦૨/૨૦૨૬

DILR દ્વારા તૈયાર કરેલ નકશાની સ્કેલ 1 સે.મી. = 10 મીટર મુજબ છે. તે મુજબ અમારી લીઝ વિસ્તારથી ફોરેસ્ટ હદનું ઓછામાં ઓછું અંતર 65 મીટરથી વધુ દર્શાવવામાં આવેલ છે.

અત્રે ઉલ્લેખનીય છે કે DILR દ્વારા પ્રદાન કરેલ અધિકૃત નકશો આ સાથે SEIAA સમક્ષ રજૂ કરવામાં આવે છે.

આપશ્રીને વિનંતી છે કે રજૂ કરેલ દસ્તાવેજોનો અવલોકન કરી યોગ્ય કાર્યવાહી કરવા વિનંતી.

આપના સહયોગ બદલ પૂર્વ આભાર.

વિનમ્ર,

*Hamid U. Memon*

(હસ્તાક્ષર)

માથુકીયા ઇબ્રાહીમભાઈ ઉસ્માનભાઈ

ગામ: તીથવા, તાલુકો: વાંકાનેર

જિલ્લો: મોરબી, ગુજરાત

તારીખ: 25/2/2026

# 710

## TRANSLATED COPY

670

To  
Honourable Member Secretary,  
State Environment Impact Assessment  
Authority (SEIAA),  
State of Gujarat.

**Subject:** Regarding application for re-measurement at DILR and submission of map showing lease area, forest boundaries and distance received by DILR to SEIAA.

**Reference:**

1. Forest NOC vide letter No. B/Jaman/T.10/5604/5/2017-18 dated on 21/12/ 2017, by the Deputy Conservator of Forests.
2. Letter No. B/Jaman/Te.10/9097/91/2024-25, dated on 06/03/2025 from the Deputy Conservator of Forests indicating the distance of the forest from the lease area.
3. Notification regarding issuance of forest letter with coordinates after the hearing held on 16/09/2025.
4. Letter no. B/Jaman/Te.10/1035136/2025-26 from the Deputy Conservator of Forests showing the coordinates of the lease area and coordinates of forest boundary

with distance.

5. SEIAA's letter No.-SEIA/Guj/Gen-195/11/2026 as on date 05/01/2026 regarding submission of approved mining plan after re-measurement by DILR and maps with lease coordinates as per DILR.
6. Map showing lease and forest boundaries has been provided by DILR after completing re-measurement.

Respected Sir,

As per your above referenced letter, a necessary application was made for re-measurement at the District Inspector of Land Records (DILR) office for the demarcation of our mining lease area.

As per the application, the on-site survey has been completed by DILR. An official map showing the demarcation of the lease area and the distance from the forest boundary has been prepared and given to us.

No. - 2, Date 19/02/2026

The map prepared by DILR used scale as 1 cm = 10 meters. Accordingly, the minimum distance from our lease area to the forest boundary is shown as more than 65 meters.

It is worth mentioning here that the official map provided by DILR is hereby presented to SEIAA.

You are requested to review the documents submitted and take appropriate action.

Thank you in advance for your cooperation.

Your's

Sd/-

(Signature)

Mathukiya Ibrahimbhai Usmanbhai

Village: Tithwa, sub district: Wankaner

District: Morbi, Gujarat

Date: 25/2/2026

## Translation supplied

નાયબ વન સંરક્ષકશ્રીની કચેરી મોરબી વન વિભાગ-મોરબી  
લીમસર ગંજીવાડા અરજીદાર મીલ રોડ મુ. મોરબી ફોન નં. (૦૨૮૨૨ ૨૪૧૬૧૧)  
ફેક્સ:(૦૨૮૨૨ ૨૪૦૬૧૧) ઇમેઇલ ઓફિસ: forest.dels@raj@gmail.com

ક્રમાંક: અ/જમન/ ટે.૧૦/  
૨૫૦૦ / ૨૦૧૭-૧૮

મોરબી તા. /૧૨/૨૦૧૭

પ્રતિ,

મદદનીશ ભૂસ્તરશાસ્ત્રી,

ભૂસ્તર વિજ્ઞાન અને ખનિજ ખાતુ,

જીલ્લા સેવા સદન, ૧૦૫-૧૦૬, સો-ઓરડી,

મોરબી.

વિષય:- મોજ- તિથવા તા.વાંકાનેર સ.નં ૧૦૪૬/૧/૪ પેકી ૩.૦૦.૦૦ વિસ્તારની  
બ્લેક ટ્રેપ ખનીજ ક્વોરી લીઝ અરજી અન્વયે અભિપ્રાય આપવા બાબત.  
અરજદારશ્રી માધુકિયા ઈબ્રાહીમ ઉસ્માનભાઈ

સંદર્ભ:- આપના પત્રનં- જીકચ/મોરબી/ઈએમપી/૩૮૬૪ તા-૨૦/૦૯/૧૭

સવિનય ઉપરોક્ત વિષય અન્વયે જણાવવાનું કે સંદર્ભપત્રથી સામેલ થઈ આવેલ  
અરજીમાં દર્શાવ્યા મુજબના વિસ્તારની બ્લેક ટ્રેપ ખનીજની ક્વોરી લીઝની માંગણી માટે ના-વાંઘા  
પ્રમાણપત્ર માગેલ હોય માંગણીવાળા સ્થળની તપાસણી માટે રેન્જ ફોરેસ્ટ ઓફિસરશ્રી ,રામપરા  
સેન્યુરી રેન્જ વાંકાનેરને સોપવામાં આવતા તેઓ તરફથી સ્થળ તપાસ કરી અત્રેને રીપોર્ટ સાદર  
કરતા બ્લેક ટ્રેપ ખનીજની લીઝ માટે માંગણી કરેલ જમીન જંગલ વિસ્તારમાં આવતો નથી તેથી  
માંગણીવાળો વિસ્તાર સદરહુ હેતુ માટે લીઝ મંજુર કરવામાં આવે તો વન હિતને અને વન્યપ્રાણી  
જીવસૃષ્ટના હિતને નુકશાન ન થાય તે રીતે કામગીરી કરવામાં આવે તો અત્રેને હરકત સરખુ નથી.

(એમ.એમ.ભાલોડી)

નાયબ વન સંરક્ષક

મોરબી વન વિભાગ મોરબી

નકલ રવાના- રેન્જ ફોરેસ્ટ ઓફિસરશ્રી ,રામપરા સેન્યુરી રેન્જ વાંકાનેર તરફ તેઓના પત્ર નં-  
અ/જમન/૩૦૨/૨૦૧૭-૧૮ તા- ૨૯/૧૧/૨૦૧૭ અન્વયે જાણ થવા સાદુ.

D:/T-ASS/NOC/ખનીજ લીઝ ક્વોરી NOC

૩૦૬૨

૨૨/૧૨/૧૭

Office of the Deputy Conservator of Forests,  
Morbi Forest Department-Morbi

Bhimsar Ganjiwada Arunoday Mill Road

At. Morbi

Phone No. (02822 241611) Fax: (02822 240611)

Email address: forest.defsfraj@gmail.com

=====

Number: B/Jaman/T.10/9097/98/2024-25

Date 21/12/2017

To,

Assistant Geologist,

Geology and Minerals,

District Service Hall, 105-106,

No of Rooms - 100,

Morbi.

**Subject :-** Providing your opinion on the application for the lease of black trap mineral quarry for land bearing S.No. 1046/1/4 Paiki 3.00.00 area situated at Mouje- Tithwa Ta. Wankaner.

Applicant Shri Mathukiya Ibrahim Usmanbhai

**Reference :-** Your letter No.- GKCH/Morbi/EMP/3864 Dated-20/09/17

In accordance with the above subject, it is hereby informed that no objection certificate has been sought for the demand

for quarry lease of black trap minerals in the area mentioned in the application and The Range Forest officer, Rampara Century Range, Wankaner has been entrusted with the inspection of the requested site and after inspecting the sight report has been submitted to us and accordingly the land demanded for the lease of black trap minerals does not fall under the forest area so If the lease of the requested area is approved for the said purpose, and the work is carried out in a manner that does not harm the interests of the forest and wildlife, then we have no objection.

Sd/-

(M. M. Bhalodi)

Deputy Conservator of Forests  
Morbi Forest Department, Morbi

**Copy to -** Towards Range Forest Officer,  
Rampara Century Range Wankaner,  
for his information against his  
letter no. A/Jaman/302/2017-18  
dated 29/11/2017.

Translation supplied

716

676



નાયબ વન સંરક્ષકશ્રીની કચેરી

મોરબી વન વિભાગ, મોરબી

ભીમસર ગંજીવાડા, અરણ્યોદય મીલરોડ, મોરબી-૨ (પીન કોડ : ૩૬૩૬૪૨)

ફોન નં. ૦૨૮૨૨-૨૪૧૬૧૧, ૨૪૦૬૧૧ Email : dcfmorbi@gmail.com

75  
આજ્ઞાદીક્ષ  
અમૃત મહોત્સવ

ક્રમાંક: બ/જમન/ટે.૧૦/ ૬૦(૭) /૮ ૨૦૨૪-૨૫.

તા. ૦૬/૦૩/૨૦૨૫.

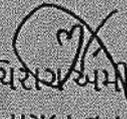
પ્રતિ,  
માથુકીયા ઈબ્રાહીમભાઈ ઉસ્માનભાઈ  
મોજે: તીથવા, તા.વાંકાનેર  
મોબાઈલ નંબર ૯૮૨૪૦૫૩૭૬૬.

વિષય:- મોજે:તીથવા ગામેથી રીઝર્વ ફોરેસ્ટની હદની ચોકસાઈ કરવા બાબત..

સંદર્ભ:- માથુકીયા ઈબ્રાહીમભાઈ ઉસ્માનભાઈ ની તા. ૧૭-૦૨-૨૦૨૫ ની અરજી  
અન્વયે

જયભારત સહ જણાવવાનું કે, ઉપરોક્ત વિષયે સંદર્ભપત્રથી એજન્સી દ્વારા પર્યાવરણીય પ્રમાણપત્ર મેળવવા બાબતે તેમની કાળા પથ્થરની કવોરી લીઝ રીઝર્વ ફોરેસ્ટની હદથી કેટલા મીટરના અંતરે આવેલ છે. તે બાબતે વિગતે આપવા વિનંતી કરવામાં આવેલ છે.

પ્રસ્તુત બાબતે સ્થાનિક રેજ ફોરેસ્ટ ઓફિસરશ્રી,વાંકાનેર દ્વારા GPS Coordinate તથા સ્થાનિકે અરજદારશ્રીની હાજરીમાં માપણી કરી સ્થળ ખરાય કરાવવામાં આવતા, માંગણીવાળો વિસ્તાર મોજે :તીથવા અનામત વીડી વિસ્તારથી ૬૫-૦૦ મીટર ના અંતરે આવેલ છે. જે જાણ થવા વિનંતી છે.

  
ચિરાગ અમીન, (IFS)  
નાયબ વન સંરક્ષક  
મોરબી વન વિભાગ, મોરબી

નકલ રવાના: રેજ ફોરેસ્ટ ઓફિસરશ્રી,વાંકાનેર તરફ તેમના પત્રાંક: બ/જમન/૮૨૬/૨૦૨૪-૨૫,  
તા.૦૪/૦૩/૨૫ અન્વયે જાણ થવા સારું.

Office of the Deputy Conservator of Forests,  
Morbi Forest Department-Morbi

Bhimsar Ganjiwada Arunoday Mill Road

At. Morbi (Pin code : 363642)

Phone No. 02822-241611, 240611

Email: defsfraj@gmail.com

=====

Number: B/Jaman/T.10/9097/98/2024-25

Date 06/03/2025

To,

Mathukiya Ibrahimbhai Usmanbhai

Mouje : Tithwa, Ta. Wankaner

Mobile Number 9824053766

**Subject :-** Matter of ascertaining the boundaries of the reserve forest from Tithwa village.

**Reference:-** Regarding application of Mathukiya Ibrahimbhai Usmanbhai as on date 17-02-2025

You are requested to provide details for obtaining environmental certificate by agency for above mentioned subject and Reference Letter that their black stone quarry is how many meters away from the boundary of the leased reserve forest.

In the present matter, you are requested to be informed that the local range forest

officer, Wankaner has measured the area by GPS coordinates in the presence of the local applicant and found that the requested area is located at a distance of 65-00 from the Tithwa VD reservation area.

Sd/-

Chirag Amin, (IFS)  
Deputy Conservator of Forests,  
Morbi Forest Department, Morbi

**Copy to:** Informing Towards Range Forest Officer, Wankaner for his letter No. B/Jaman/826/2024-25 as on date 04/03/25, for information.

## Translation supplied

પ્રતિ,  
માનનીય સભ્ય સચિવશ્રી,  
State Environment Impact Assessment Authority (SEIAA),  
ગુજરાત રાજ્ય.

વિષય: DILR ખાતે ફરી માપણી માટે અરજી કરેલ હોવા બાબતે તથા નકશો પ્રાપ્ત થતા જ રજૂ કરવા  
બાબત - જાણ કરવા અંગે.

સંદર્ભ:-SEIAA, ગુજરાતનો પત્ર ક્રમાંક SEIAA/GUJ/Gen-195/11/2026, તારીખ 05/01/2026  
(વિષય: District Inspector of Land Record મારફતે માઇનિંગ લીઝ વિસ્તારની ડીમાર્કેશન કરવા  
બાબત - Appeal No. 147/2025)

માનનીય સાહેબશ્રી,

સાદર નમસ્કાર.

ઉપરોક્ત સંદર્ભિત પત્રના અનુસંધાનમાં નમ્ર રજૂઆત કરવાનું છે કે આપશ્રીના સૂચન મુજબ અમારી  
માઇનિંગ લીઝ વિસ્તારની ડીમાર્કેશન કરવા માટે District Inspector of Land Records (DILR)  
કચેરીમાં ફરી માપણી (Re-measurement) માટે જરૂરી અરજી કરવામાં આવેલ છે તથા તે અંગેની  
નિર્ધારિત ફી પણ સંપૂર્ણ રીતે ભરવામાં આવી છે.

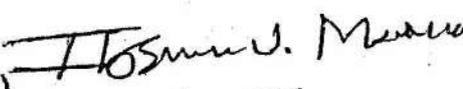
DILR દ્વારા મંજૂર માઇનિંગ પ્લાનમાં દર્શાવેલા કોર્ડિનેટ્સ મુજબ સ્થળ પર ફરી માપણી પૂર્ણ થયા બાદ લીઝ  
વિસ્તારની ડીમાર્કેશન તથા ફોરેસ્ટ બાઉન્ડરીથી અંતર દર્શાવતી અધિકૃત નકશો/મેપ તૈયાર કરવામાં  
આવશે. આ નકશો પ્રાપ્ત થતા જ અમે તે SEIAA સમક્ષ તરત જ રજૂ કરી દેવાશે, જેથી Environment  
Clearance (EC) બાબતે આગળની કાર્યવાહી સરળતાથી પૂર્ણ કરી શકાય.

અતઃ આપ સાહેબશ્રીને નમ્ર વિનંતી છે કે ઉપરોક્ત હકીકતની નોંધ લઈ અમારી અરજી પર જરૂરી તથા  
અનુકૂળ કાર્યવાહી કરવા કૃપા કરશો.

આપના સહયોગ બદલ પૂર્વ આભાર.

વિનમ્ર,

(હસ્તાક્ષર)

  
માથુકીયા ઇબ્રાહીમભાઈ ઉસ્માનભાઈ  
ગામ: તીથવા, તાલુકો: વાંકાનેર  
જિલ્લો: મોરબી, ગુજરાત  
તારીખ: 07/02/2026

**Translated Copy**

To,

The Hon'ble Member Secretary,

State Environment Impact Assessment Authority (SEIAA),

State of Gujarat

Subject: With reference to SEIAA, Gujarat letter bearing No. SEIAA/GUJ/Gen-195/11/2026 dated 05.01.2026

(Subject: Regarding carrying out demarcation of the mining lease area through the District Inspector of Land Records – Appeal No. 147/2025)

Respected Sir,

Greetings.

With reference to the above-mentioned letter, I most respectfully submit that, as per your instructions, the necessary application has been made before the office of the District Inspector of Land Records (DILR) for re-measurement of our mining lease area for the purpose of demarcation, and the prescribed fees in that regard have also been fully paid.

Upon completion of the fresh measurement at site by the DILR in accordance with the coordinates reflected in the approved mining plan, an official sketch/map showing the demarcation of the lease area as well as the distance from the forest boundary shall be prepared.

Immediately upon receipt of the said map, the same shall be produced before SEIAA forthwith,

so that the further process in relation to the Environmental Clearance (EC) may be completed smoothly.

It is, therefore, humbly requested that Your Honour may kindly take note of the aforesaid facts and undertake such necessary and appropriate action on our application as may be deemed fit.

We remain grateful for your cooperation.

Yours faithfully,

Sd/-

Mathukiya Ibrahimbhai Usmanbhai

Village: Tithva, Taluka: Wankaner

District: Morbi, Gujarat

Date: 07.02.2026

## Translation supplied

પ્રતિ,  
શ્રીમાન,  
જિલ્લા જમીન રેકોર્ડ નિરીક્ષકશ્રી (DILR),  
મોરબી જિલ્લો, મોરબી.

વિષય: SEIAA તથા ફોરેસ્ટ વિભાગના પત્રોના સંદર્ભે ખનિજ લીઝ વિસ્તારની ફરી માપણી (Demarcation) કરી લીઝ-ફોરેસ્ટ અંતર દર્શાવતો નકશો આપવા બાબત.

સંદર્ભ:

1. SEIAA, ગુજરાતનો પત્ર નં.: SEIAA/GUJ/Gen-195/11/2026 તારીખ: 05 જાન્યુઆરી 2026
2. અમારી અરજી તા. 17/02/2025 (ફોરેસ્ટ હદથી અંતર બાબત)
3. નાયબ વન સંરક્ષકશ્રી, મોરબી વન વિભાગનો પત્ર ક્રમાંક: બાજમન/ટે.૧૦/૯૦૯૭/૯૧ તારીખ: 06/03/2025
4. મંજૂર માઇનિંગ પ્લાન તથા DILR મુજબના લીઝ કોર્ડિનેટ્સ

સાહેબશ્રી,

હું, માથુકીયા ઈબ્રાહીમભાઈ ઉસ્માનભાઈ, જણાવું છું કે મારી લીઝ તીથવા ગામ, તાલુકો વાંકાનેર, જિલ્લો મોરબી ખાતે આવેલ સર્વે નંબર 1046/1 (સરકારી જમીન) ના 03-00-00 હેક્ટર વિસ્તારમાં બ્લેક ટ્રેપ ખનીજ માટે મંજૂર કરવામાં આવી છે, જે માટે જિલ્લા ભૂસ્તરશાસ્ત્રીશ્રી દ્વારા માઇનિંગ પ્લાન મંજૂર કરવામાં આવેલ છે.

જિલ્લા ભૂસ્તરશાસ્ત્રીશ્રી દ્વારા મંજૂર કરાયેલ માઇનિંગ પ્લાન તથા DILR નકશા મુજબ લીઝ વિસ્તારના કોર્ડિનેટ્સ નીચે મુજબ છે:

- A: N 22° 37' 49.20" , E 70° 52' 54.30"
- B: N 22° 37' 48.76" , E 70° 53' 01.28"
- C: N 22° 37' 43.90" , E 70° 53' 01.00"
- D: N 22° 37' 44.30" , E 70° 52' 54.00"

અગાઉ અમે તા. 17/02/2025 ના રોજ વન વિભાગમાં અરજી કરી હતી, જેના અનુસંધાને સ્થળ પર માપણી કરવામાં આવી હતી અને પંચ રોજકામના આધારે વન વિભાગ દ્વારા તા. 06/03/2025 ના પત્રથી અમારી લીઝ વિસ્તાર અને ફોરેસ્ટ બાઉન્ડરી વચ્ચેનું અંતર 65 મીટર હોવાનું જણાવવામાં આવ્યું છે.

હાલમાં SEIAA, ગુજરાત દ્વારા પત્ર નં. SEIAA/GUJ/Gen-195/11/2026 તારીખ 05/01/2026 દ્વારા સૂચના આપવામાં આવેલ છે કે મંજૂર માઇનિંગ પ્લાનમાં દર્શાવેલ કોર્ડિનેટ્સ મુજબ જિલ્લા જમીન રેકોર્ડ નિરીક્ષક મારફતે ખનિજ લીઝ વિસ્તારની ફરી માપણી (Demarcation) કરાવી, લીઝ વિસ્તાર અને નજીકના આરક્ષિત / સુરક્ષિત વન વિસ્તાર અથવા તેની ઇકો-સેન્સિટિવ ઝોન વચ્ચેનું અંતર સ્પષ્ટ રીતે નિર્ધારિત કરવું.

આથી, આપશ્રીને નમ્ર વિનંતી છે કે:

1. અમારી ખનિજ લીઝ વિસ્તારની ફરીથી સ્થળ પર માપણી (Demarcation) કરાવી આપવામાં આવે,
2. મંજૂર માઇનિંગ પ્લાન તથા DILR મુજબના લીઝ કોર્ડિનેટ્સ નકશામાં દર્શાવવામાં આવે,
3. તેમજ ફોરેસ્ટ બાઉન્ડરી અને લીઝ વિસ્તાર વચ્ચેનું અંતર સ્પષ્ટ રીતે દર્શાવતો અધિકૃત નકશો તૈયાર કરી આપવામાં આવે.

ઉક્ત માપણી તથા નકશો SEIAA સમક્ષ રજૂ કરવાનો હોવાથી તે અમારે માટે અત્યંત આવશ્યક છે.

આ પત્ર સાથે નીચેના દસ્તાવેજો સંલગ્ન છે:

1. SEIAA, ગુજરાતનો પત્ર તા. 05/01/2026

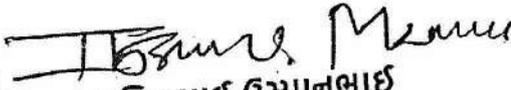
આપશ્રી તરફથી યોગ્ય કાર્યવાહી કરી સહકાર આપશો તેવી વિનંતી.

આપનો આભારી,

સ્થળ: મોરબી

તારીખ: ૦૭/૦૨/૨૦૨૬

વિનમ્ર,

(સહી)   
 માથુકીયા ઇબ્રાહિમભાઈ ઉસ્માનભાઈ  
 ગામ: તિથવા  
 તા.: વાંકાનેર, જિ.: મોરબી

**Translated Copy**

To,

The District Inspector of Land Records (DILR),

Morbi District, Morbi

Subject: Request for re-measurement (demarcation) of the mining lease area and for issuance of an official map showing the distance between the lease area and the forest area, in view of the communications issued by SEIAA and the Forest Department.

Reference:

1. Letter bearing No. SEIAA/GUJ/Gen-195/11/2026 issued by SEIAA, Gujarat, dated 05.01.2026
2. Our application dated 17.02.2025 regarding the distance from the forest boundary
3. Letter bearing No. B/JMN/TE.9097/91 dated 06.03.2025 issued by the Deputy Conservator of Forests, Morbi Forest Division
4. Approved mining plan and lease coordinates as per DILR records

Respected Sir,

I, Mathukiya Ibrahimhai Usmanbhai, beg to state that my mining lease for Black Trap mineral has been granted in respect of Survey No. 1046/1, being Government land admeasuring 03-00-00 hectares, situated at Village Tithva, Taluka Wankaner, District Morbi. The mining plan in respect of the said lease has been approved by the District Geologist.

As per the mining plan approved by the District Geologist and the DILR map, the coordinates of the lease area are as under:

A: N 22° 37' 49.20", E 70° 52' 54.30"

B: N 22° 37' 48.76", E 70° 53' 01.28"

C: N 22° 37' 43.90", E 70° 53' 01.00"

D: N 22° 37' 44.30", E 70° 52' 54.00"

Earlier, we had submitted an application dated 17.02.2025 before the Forest Department. Pursuant thereto, site measurement was carried out, and thereafter, on the basis of the said measurement record / panchnama, the Forest Department, vide its letter dated 06.03.2025, informed us that the distance between our lease area and the forest boundary is 65 meters.

At present, SEIAA, Gujarat, vide its letter bearing No. SEIAA/GUJ/Gen-195/11/2026 dated 05.01.2026, has instructed that, on the basis of the coordinates reflected in the approved mining plan, the mineral lease area be re-measured (demarcated) through the office of the District Inspector of Land Records, and that the distance between the lease area and the nearest forest area or its eco-sensitive zone be clearly determined.

In view of the above, I most respectfully request you sir to kindly:

1. carry out fresh site measurement / demarcation of our mining lease area;
2. indicate in the map the lease coordinates as reflected in the approved mining plan and DILR records; and
3. prepare and provide an official map clearly showing the distance between the forest area and the lease area.

The aforesaid measurement and map are required to be produced before SEIAA and are, therefore, urgently necessary for me.

The following document is annexed herewith:

1. Letter dated 05.01.2026 issued by SEIAA, Gujarat.

I, therefore, request you sir to kindly take appropriate action in the matter and extend the necessary cooperation.

Yours faithfully,

Place: Morbi

Date: 07.02.2026

Sd/-

Mathukiya Ibrahimbhai Usmanbhai

Village: Tithva

Taluka: Wankaner

District: Morbi

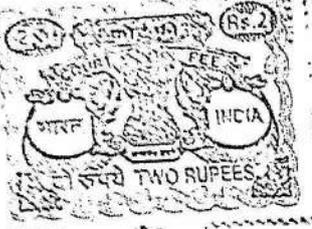
Translation supplied

પરિશિષ્ટ નં.-૨

સરખદારે પોતાના ખેતરની માપણી માટે કરવાની અરજી



ની કોર્ટ ફી  
કેમ્પાસલો



પેષકા-નામ:-ચાપકીયા ઈન્ડિયા પ્રાઇવેટ લિમિટેડ  
સરનામું:-પી.એ.સી. તીખવા તા:વાઘા જિલ્લો  
જી. મીરખી.

ફો./મો.નં. ૯૯૭૯૧૪૮૦૫૦  
વારીખ:-

જિલ્લા ઇન્સ્પેક્ટર વેલ્ડ રેકર્ડ્સ શ્રી  
મોરબી, જિલ્લો મોરબી.

વિષય:- મોજે:-પી.પી.પી.પી.પી. તાલુકો:-પી.પી.પી.પી.પી. જિલ્લો મોરબી ના  
સ.નં.૨૦૧૬/૨૦૧૯ની માપણી બાબત

શ્રી માન,

નીચે સહી કરનાર ઈન્ડિયા પ્રાઇવેટ લિમિટેડ સાવિનય વિનંતી કે  
મોજે:-પી.પી.પી.પી.પી. તાલુકો:-પી.પી.પી.પી.પી. જિલ્લો મોરબી ના સ.નં./બ્લોક નં. મારા ખાતે  
ચાલે છે.આ સ.નં.ના મા.નં.નં. ૭/૧૨,૮ અ,૬ નં.(૬૬૬ પાક) માપણી ફી પેટે ૦૦૨૬ લેન્ડ  
રેવન્યુ ના હેડે રૂ.....માપણી ફી ત્રી રકમ સરકારી તિજોરીના જમા કરાવ્યા બદલજી  
અસલ ચલણ આ સાથે સામેલ છે.

- માપણી નીચે ના કારણોસર કરવાની છે.
- (અ) મારા સ.નં.ની કદ ખરાબ કરવાની છે.
- (બ)..... દિશાના એટલે તકરાર છે.તે જાણવા સારું.
- (ક)..... દિશાના એટલે ઉપર.....માંડની તકરાર હોઈ તેના બિહાલ સારું.
- (ડ).....ફુવાંબી ખરાબ કરવા સારું.
- (ઈ) કદલ એમજીબ જાણવા કબજા મુજબ માપણી કરવા સારું.

D. J. P. S. માપણી  
મારે પૈકી કિસ્સાની માપણી કરાવવી છે.તેથી સહ કિસ્સેદારની કબુલાત પણ આ સાથે  
બિડુ છું.

આ નંબરમા બીજા પણ પૈકી કબજેદારો છે, પરંતુ મારે મારા કબજા મુજબની જમીન  
ઉપર મે કદ નિશાન કરેલ છે.તે મુજબ માપણી સંબંધ કરાવી આપવા અને અગ્રાઈ લેખીત  
ખબર આપવા વિનંતી છે.

*Atan V. Mistry*  
આપનો વિશ્વાસુ.

**Translated Copy**

Annexure No. 2

Application to be made by the applicant for measurement of his land

---

Court fee to be affixed

Name: Mathukiya Ibrahimbhai Usmanbhai

Address: Mouje Tithva, Taluka Wankaner, District Morbi

Phone/Mobile No.: 9879148050

Date: \_\_\_\_\_

To,

The District Inspector of Land Records,

Morbi, District Morbi

Subject: Regarding measurement of Survey No. 1046/1 paiki situated at Mouje Tithva, Taluka

Wankaner, District Morbi.

Sir,

I, the undersigned, Ibrahimbhai Usmanbhai Mathukiya, most respectfully submit that Survey

No./Block No. \_\_\_\_\_ situated at Mouje Tithva, Taluka Wankaner, District Morbi stands

recorded in my name. The original challan is annexed herewith to show that, towards the

measurement fees relating to Village Form Nos. 7/12, 8 and Form No. 6 (Record of Rights), a

sum of Rs. \_\_\_\_\_ has been deposited in the Government Treasury under Head 0029 – Land

Revenue.

The measurement is required for the following reasons:

- (a) To verify the boundary of my survey number.
- (b) To ascertain the dispute regarding the boundary on the \_\_\_\_\_ side.
- (c) To resolve the dispute regarding \_\_\_\_\_ tree/trees standing on the boundary on the \_\_\_\_\_ side.
- (d) To verify the position/correctness of the \_\_\_\_\_ well.
- (e) To carry out measurement as per possession for the purpose of ascertaining the actual \_\_\_\_\_ area.

#### DGPS Measurement

Out of the aforesaid land, measurement of my share is required to be carried out. Therefore, I am enclosing herewith the consent / no-objection of the co-sharer(s).

There are other sub-holders / occupants of portions in the said survey number as well; however, I have marked the boundaries of the land under my possession. I, therefore, request that the measurement be carried out accordingly at the earliest and that prior written intimation thereof be given.

Sd/-

Yours faithfully

Top of Form

Bottom of Form



Translated Copy

Treasury Form 8-G (Revised)

Challan No. 1: 31053985756

Challan for cash amount deposited in the Treasury / Sub-Treasury / State Bank of India /  
Reserve Bank of India at SBI, Morbi

To be filled in by the remitter  
Name (or designation)  
and address of the person  
on whose behalf the  
money is deposited

Name: Mathkiya Ibrahimbhai  
Usmanbhai  
Village: Tithva  
Taluka: Wankaner  
District: Morbi

To be filled in by the  
Departmental  
Account Officer or by  
the Treasury

Head of Account:  
0029 – Land Revenue  
(Approved) (6) (1)  
Measurement and  
Settlement  
Receipt on account of  
official work

Signature of the  
Sanctioning Officer

Designation:  
Sd/-  
District Inspector of  
Land Records, Morbi

Date: \_\_\_\_\_

Signature and full  
designation of the  
officer ordering  
deposit of money

Full particulars of the remittance and the order  
relating thereto (if any):

For DGPS measurement fees, pursuant to letter  
No. SEIAA/Guj/Gem/195/11/2025 dated  
05.01.2026 issued by SEIAA, Gujarat, in  
respect of Revenue Survey No. 1046/1,  
admeasuring 03-00-00 square meters, situated at  
Mouje Tithva, Taluka Wankaner, District Morbi.

Amount: Rs.

20,000/-

20,000/-

Sd/-

Amount in Words – Rupees Twenty Thousands

Only/-

In words: (56679)

(Stamp)

Accountant

Treasury Officer / Agent

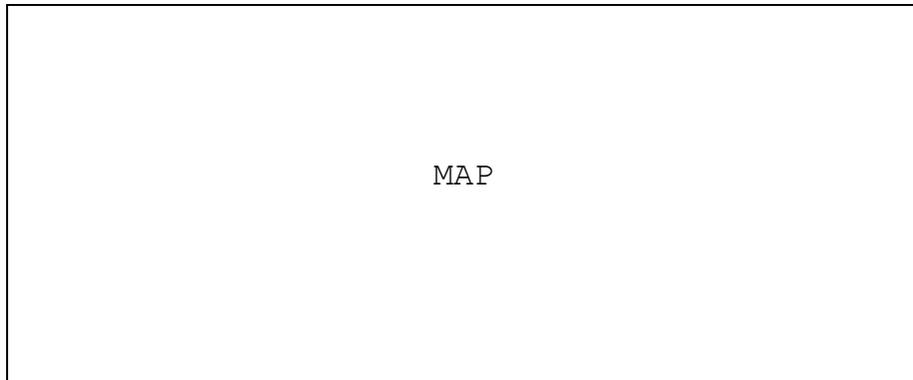


Black trap mineral Lease measurement sheet for Quarry Lease regarding Letter No. SEIAAV/GUJ/Gen-195/11/2026 of State Environmental Impact Assessment Authority, Gujarat dated on 05/01/2026 for the land admeasuring He. 03-00-00 Sq.Mtr. bearing S.No. 1046/1 situated at Mouje Tithwa Taluka Wankaner District: Morbi.

Applicant Shri Mathakiya Ibrahimbai  
Usmanbai

M.T.R. Reg. No. Lease/2/2/5/2025-2026

SR NO	Northing	Esting
(A)	2503819.67,	693390.47
(B)	2503810.05,	693590.95
(C)	2503659.98,	693583.04
(D)	2503669.84,	693383.28



**-: Detailed Explanation :-**

(1) --- The area as per the existing lease

for Re.S. No.-1046/1 Paiki is shown as per the black dotted line.

- (2) \_\_\_\_\_ The black continuous line is the extent of the remark of R.S. No. 1065 and the extent as per the previous measurement sheet No. Lease/ 2/20/17-18 measurement date 24/08/17.

**Note :-**

- (1) The said measurement has been done in accordance with the Letter No. SEIAA/GUJ/Gen-195/11/2026 of the State Environmental Impact Assessment Authority, Gujarat dated 05/01/2026 and on the basis of the measurement sheet submitted with the signature of the Minerals Branch.
- (2) The previous measurement sheet of the said Re.S. No.-1046/1 is found to be different from the measurement sheet of the measurement date 24/08/17.
- (3) As per the measurement of the above mentioned Re.S.No.-1046/1, no record regarding the measurement sheet of Forest Department Morbi is available in the DSO record, the existing stone of

Forest Department Morbi is shown. From which, the locally existing forest stone is shown.

- (4) The above measurement has been done with a DGPS machine. Also, the coordinates of the lease are shown as A,B,C,D.
- (5) The said measurement sheet is applicable but Form-4 is not filled.

"As the measurement is done in a fixed manner, the area as per the occupation is shown. The area has not been permanently calculated. Therefore, I am not eligible to rectify the record / make a note in the Suli record."

Sd/-

18/2/26

Scrutiny Sr. Surveyor  
Cluster-2 Wankaner,  
D.E.L.R. Office Morbi

736

~~696~~



JIGNESH PANCHAL <adv.office47@gmail.com>

**ANNEXURE - A9**

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**Sr no 7 - Appeal 147 of 2025**

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**Office47** <adv.office47@gmail.com>

Fri, 13 Feb at 10:37 AM

To: <ngt-pune@gov.in>

Respected Sir,

The advocate for the Applicant is relying on the attached order passed by this Hon'ble Tribunal in similar cases and the same order is required to be passed in present case as subject matter are same. Kindly bring this to the attention of this Hon'ble Tribunal.

Thanking You,  
Adv Abhishek Mehta

Safari.pdf

Item Nos.9.27 to 9.30

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

[THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)]

**Appeal NO.150 OF 2025 (WZ)**

Prakash H. Vagadiya

.....Appellant

**Versus**

SEIAA, Gujarat &amp; Anr.

....Respondents

**AND**

**Appeal No.432 OF 2025 (WZ)**

Punit Kumar Doshi

.....Appellant

**Versus**

SEIAA, Gujarat &amp; Ors.

....Respondents

**AND**

**Appeal No.433 OF 2025 (WZ)**

Punit Kumar Doshi

.....Appellant

**Versus**

SEIAA, Gujarat &amp; Ors.

....Respondents

**Date of hearing: 12.01.2026**

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

Appellant : Mr. Saurabh Kulkarni, Advocate along-with  
Mr. Prashant Bhat and Mr. Adwait Gokhale, Advocates

Respondents : Mr. Maulik Nanavati, Advocate along-with  
Ms. Manvi Damle, Advocate for R-1/SEIAA, Gujarat  
Mr. Pushkal Mishra, Advocate for R-2/MoEF&CC

ORDER

1. In compliance with our previous order dated 09.12.2025, Respondent No.1- SEIAA, Gujarat has filed report dated 09.01.2026, wherein in para no.5D.1, it is submitted that the appellants had placed reliance on some documents written by the Forest Department, saying that the area of land, leased to the appellants for conducting mining activity, is beyond the minimum prohibitive or restrictive distance specified by the State Government or the Central Government or even the Hon'ble Supreme Court of India. In this regard, it is submitted that each of the certificates or communications bear a date which is subsequent to the order of rejection of the environmental clearance by the SEIAA. These certificates or letters from the Forest Department were not obtained and/or produced at the time of making the application for reappraisal. Despite that, Respondent No.1- SEIAA, Gujarat examined these documents. The mining lease area is beyond a specified distance from the forest boundary. None of the communications indicate the basis for such certification. This assumes importance as ordinarily the Forest Department would only know and be aware of its own boundary. The officials of the Forest Department do not have any reason to travel beyond forest area, demarcate the location of a private land outside the forest area and then measure the distance of such private land from the boundary of the forest area. Therefore, this kind of certification does not inspire confidence.

2. It is further mentioned in this report by Respondent No.1 that since the communication has been made by a Governmental Officer, the same has not been out-rightly discarded and has instead written back to the concerned officer asking them to furnish the material, on the basis of which they have determined the location of the mining area and concluded that such mining area is beyond the restricted distance from the boundary line

of the forest area. Simultaneously, Respondent No.1- SEIAA has instructed the appellant(s) to get their mining area demarcated as per the coordinates mentioned by them in the approved mining plan through the District Inspector of Land Record and then have the distance of the said demarcated land measured from the boundary line of the protected/ reserved forest or the Eco-Sensitive Zone. Therefore, upon receipt of authenticated maps from the District Inspector of Land Record and confirmation thereupon from the Forest Department about the mining lease area falling outside the prohibited or restricted zone, Respondent No.1 shall place the said information before this Tribunal for passing of appropriate directions.

3. In view of above-mentioned facts, we direct learned counsel for Respondent No.1- SEIAA, Gujarat to obtain the response from the Range Forest Officer, Kutch District within a week and submit their additional report before us within one week thereafter.

4. We further direct the Registry to send a copy of this order to the Divisional Forest Officer (DFO), Kutch for a direction to be issued to the Range Forest Officer, Kutch to send their reply to Respondent No.1-SEIAA at the earliest because the matter is pending consideration before this Tribunal.

5. Put up these matters for further consideration on 13.02.2026.

**Dinesh Kumar Singh, JM**

**Dr. Sujit Kumar Bajpayee, EM**

January 12, 2026  
Appeal NO.150 OF 2025 (WZ) along-with  
Other Appeals.  
P.Kr.

**ANNEXURE -A 11**

Item No.07

Pune Bench

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

Appeal No. 147/2025(WZ)

Mathakiya Ibrahimbai Usmanbhai

Appellant

Versus

MoEF&amp;CC &amp; Ors.

Respondent(s)

Date of hearing: 13.02.2026

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. SUJIT KUMAR BAJPAYEE, EXPERT MEMBER**

Appellant: Ms. Chaitali Dave h/f Mr. Abhishek Mehta, Advocate for appellant

Respondents: Mr. Pushkal Mishra, Advocate for R-1/MoEF&CC  
Ms. Manvi Damle h/f Mr. Maulik Nanavati, Advocate for R-2**ORDER**

1. Learned counsel for the appellant initially urged that in this Appeal, the identical order should be passed which has been passed in other matter. We are not convinced by her argument.
2. From the side of the learned counsel for SEIAA, it is apprised that the appellant has approached them and found that proximity of the lease area from the Reserve Forest was not got measured by the appellant because of which the matter is still pending for consideration.
3. The learned counsel for the appellant drew our attention to page no. 608 of the paper book which is a letter issued by the Office of Deputy Conservator of Forests, Morbi Forest Department, Morbi addressed to the appellant in respect of verification of forest limit at Mouje Tithva and it is recorded therein that it was found that the area demanded is at a distance of 65.00 meters from the Reserve Forest at Mouje Tithva.

4. Learned counsel for the SEIAA stated that if that is the distance then the impugned order would sustain. Because of this reason only, the appellant has sought time for getting the correct measurement done which is still pending.

5. At this stage, learned counsel for the appellant has sought some time to bring on record the correct measurement and would approach with that to the SEIAA.

6. Put up this matter for next consideration on 25.03.2026.

Dinesh Kumar Singh, JM

Dr. Sujit Kumar Bajpayee, EM

February 13, 2026  
Appeal No. 147/2025(WZ)  
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